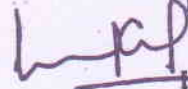


**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8,9,10,11,1st Floor, Shree Ramkrishna Niwas CHS Ltd, Plot 46 &47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane,
3. URL of website	<a href="https://pctspvtltd.com/">https://pctspvtltd.com/</a>
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/ services	EPC Company
6. Quantity and value of main products/ services sold in last	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	<a href="https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487">https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: <a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	<a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>

**PROCESS CONSTRUCTION AND  
TECHNICAL SERVICES PVT. LTD.  
IN CIRP**

  
**IRP / RP**

**CA Sunil Kumar Kabra**  
**IRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.**  
IBBI Registration No.: IBBI/IPA-001/IP-P01011/2017-18/11662  
301, 3rd Floor, Reegus Business Center, New Citylight Road,  
Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007

**Date: 26<sup>th</sup> September 2023**  
**Place: Surat**

In terms of RBI Master Circular No. DBR No. CID BC/22/20.16.003/2015-16 dated July 01, 2015, Committee for Identification of Wilful Defaulters issued Show Cause Notice (SCN) dated 16.06.2020 to following persons mentioning the grounds on the basis of which they are identified as wilful defaulter(s):

- M/s Saptarishi Hotels Pvt. Ltd. (Borrower)
- Shri Laxmi Narayana Sharma (Director cum Guarantor)
- Shri Yashdeep Sharma (Director cum Guarantor)
- M/s Sunita Sharma (Director cum Guarantor)
- M/s Maha Hotel Projects Pvt. Ltd. (Corporate Guarantor)

Under the Show Cause Notice, the above-named persons were given opportunity to make a representation, if they so desire, to the Bank within 15 days from receipt of notice, as to why they are not classified as wilful defaulters. Thereafter, representation dated 14.10.2020 was received against the SCN from the borrower. The Identification Committee after due consideration of the facts on record, and representation dated 14.10.2020 in its meeting held on 09.11.2021; observed that the above-named persons had defaulted in payment/repayment obligations to the Bank and identified them as wilful defaulters on the following grounds:

- Capacity to Pay**
- The promoter/guarantors have positive net worth and they are directors in other companies also like Laxmi Narayan Sharma is director in M/s IJC Hotels Pvt. Ltd., M/s Hillfort Palace Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. and M/s Golden Jubilee Hotel Pvt. Ltd.
- Mrs. Suneta Sharma is having directorship in M/s Tamarind Valley TradeLinks Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. & M/s Maha Associated Hotels Pvt. Ltd.
- Sh. Yashdeep Sharma is having directorship in M/s Koushi Investment and Management Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. & M/s Maha Associated Hotels Pvt. Ltd.

As per certificate by CA G P Rao dated 17.05.2017 net worth of Shri Laxmi Narayan Sharma and Shri Yashdeep Sharma is Rs. 11.19 Crore and Rs. 1.55 Crore respectively.

This shows that non-payment of bank's dues is deliberate and results of having good means and net worth. The borrower/guarantor wilfully defaulted from paying the bank's dues.

**Diversion of Funds:**  
As per CA certificate dated 30.05.2018, amount incurred on plant & machinery is Rs.48.99 crore, furniture & fixture is Rs.47.85 Crore, but branch informed that on Bank's official visit, neither plant & machinery nor the furniture & fixture have been delivered which is clear evidence of diversion of funds. Accordingly, the Identification Committee had issued Identification order on 15.11.2021 identifying the above-named borrower and directors/guarantors as wilful defaulter. In its said order, the committee had also directed that the above-named persons are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Aggravated by the Identification Order, representation dated 13.12.2021 were received from Sh. Laxmi Narayan Sharma on behalf of the suspended directors of the corporate borrower and corporate Guarantor in compliance of direction of Review Committee dated 29.04.2022, and as a measure of natural justice the order of Identification Committee was provided to the borrower and its directors/guarantors on 15.11.2022. However, the same was not attended by the borrower or its related persons.

Identification Committee vide its letter dated 22.12.2022 informed borrower and its related Parties that earlier Identification Order dated 15.11.2021 issued against them does not suffer from any defect and the representation dated 13.12.2021 is being placed before the Review Committee for consideration. The representation dated 13.12.2021 was placed before the Review Committee.

**DELIBERATIONS OF THE REVIEW COMMITTEE**  
The Review Committee took up the representation for consideration and noted the contention of the representatives that their earlier appeal to Show Cause Notice was not considered.

To the above contention, the Review Committee observed that party's statement is not correct as their representation dated 14.10.2020 against Show Cause Notice has properly been considered by the Identification Committee and thereafter identification order dated 15.11.2021 was issued.

The representatives have further stated that M/s Saptarishi Hotels Private Limited is currently undergoing Corporate Insolvency Resolution Process vide NCLT, Hyderabad order dated 08.01.2021 and moratorium is in force, which is applicable to bank as well.

The Review Committee observed that moratorium under IBC is applicable to recovery proceedings including continuation of recovery suits etc against the corporate debtor but the said moratorium is not applicable to wilful default proceedings. Further, the aim of Identification of Wilful Defaulter in a borrower account is to disseminate credit information pertaining to wilful defaulters for cautioning banks and financial institutions so as to ensure that further bank finance is not made available to them. Hence, party's contention in the representation is not acceptable.

Keeping in view the above, the Review Committee observed that the parties have failed to rebut the charge of Capacity to Pay and Diversion of Funds and therefore are liable to be declared as wilful defaulters.

**ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILFUL DEFAULTERS:**  
The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members after due consideration of the above said facts and evidence on record in its meeting held on 28.03.2023 concerned with the order of Identification Committee and found that the borrower and its directors/guarantors are responsible for above event(s) of wilful default, which constitute cogent ground(s) of being declared as 'Wilful Defaulter' in terms of extant Bank guidelines issued in consonance with the RBI guidelines/Master Circular No. DBR No. CID BC/22/20.16.003/2015-16 dated 01.07.2015 and declared M/s Saptarishi Hotels Pvt. Ltd. (Borrower), Shri Laxmi Narayan Sharma (Director/Guarantor), Sh. Yashdeep Sharma (Director / Guarantor), Ms. Sunita Sharma (Director Guarantor) and M/s Maha Hotel Projects Pvt. Ltd. (Corporate Guarantor) as Wilful defaulters on the grounds of "Capacity to pay" and "Diversion of Funds".

**PANKAJ JOSHI (DIRECTOR MEMBER)**      **SANJEEV KUMAR SINGHAL (DIRECTOR MEMBER)**      **GAUTAM GUHA (DIRECTOR MEMBER)**  
**ATUL KUMAR GOEL - (CHAIR EXECUTIVE OFFICER)**  
**(MANAGING DIRECTOR & CHIEF PERSONNEL OFFICER)**

**केनरा बैंक Canara Bank**  
रिजिस्टर्ड सिंडिकेट

Goregaon (East) Branch, Takshashila Plot No. 1, Samant Estate, Near Sai Vaj Hotel, Goregaon East, Mumbai - 400063. Phone: 26862895 / 26860828. Email: cb0205@canarabank.com

**DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR**  
Ref:CB:GORE(E):H-160001180031: Demand Notice: 2023 Date: 08/08/2023 To:

Mr. Jaikishan Shankar Ballal, C/o. Shankar Ballal, Flat No. 507, Bldg. No. 03, Shreeji Iconic, Apaté Wadi, Katrap New Panvel Highway Road, Near Gaandevi Mandir, Badlapur East - 421503. Mobile No. 9076086859, 8657978936 Dear Sir,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. That Sri Jaikishan Shankar Ballal (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreement/s in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

However, from March 2023, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets show that the liability of the Borrower towards the secured creditor is on date amounts to **Rs. 27,88,027.60 (Rupees Twenty Seven Lakhs Eighty Eight Thousand Twenty Seven Paise Sixty only)**, the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 29th June 2023 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 9.20 % per annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 27,88,027.60 (Rupees Twenty Seven Lakhs Eighty Eight Thousand Twenty Seven Paise Sixty only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section 13(4) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:  
(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;  
(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt.

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; and under other applicable provisions of the said Act.  
Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.  
You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.  
This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.  
Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

**DEMAND NOTICE [SECTION 13(2)] Dtd. 30/06/2023 stands withdrawn**  
Thanking you  
Sd/-  
Yours faithfully,  
Authorized Officer

**SCHEDULE -A**  
(Details of the credit facility/ies availed by the Borrower)

Sl No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Amount
1.	160001180031	Housing Loan	28/10/2022	Rs. 27,00,000.00

**SCHEDULE -B**  
(Details of security assets)

Sl No.	Movable	Name of Title holder
1.	Flat No. 702, 7th Floor, A Wing, building known as Matoshree Park, Survey No. 2, Hissa No. 3 and Survey No.3, Hissa No. 3, Lying and being Situated at Village Joveli, Taluka Ambarnath, District Thane.	Jaikishan Ballal

**SCHEDULE -C**  
(Details of liability as on date)

Sl No.	Loan No.	Nature of Loan/Limit	Liability With Interest As On Date	Rate of Interest
1.	160001180031	Housing Loan	Rs. 27,88,027.60	9.20%

# 22 POLITICS

## Will ensure huge Cong win in Rajasthan: Gehlot

**A DAY AFTER** Congress leader Rahul Gandhi said there would be a "very close" contest in Rajasthan in upcoming assembly polls, Chief Minister Ashok Gehlot on Monday asserted he will ensure big victory of the party in the state than in Madhya Pradesh and Chhattisgarh.

"He (Rahul Gandhi) has thrown us a challenge and we accept it. We will show him that Rajasthan will surpass MP and Chhattisgarh in the party's victory," Gehlot said. Gandhi said that the Congress is certainly winning Madhya Pradesh and Chhattisgarh. — PTI

**LIQUIDATION NOTICE**  
LUPIN: U29190MH1992PT0065241  
Regd. Add: 133 Clover Centrepark 7 Moleidina Road Na Pune Mh 411001.

**Details of Assets**

Block	Reserve Price	Earnest Money Deposit	Incremental Value
Residential House No-B-2 & C-3, Mori Castle Survey No. 68/1,68/2, 68/3/1, 68/3/2a,68/4, 68/5, 68/6, Ujape Co-op. Hsg. Soc. Woranwadi Taluka- Haveli Pune area admeasuring 4150 Sq. Ft. in total (Row House Property)	₹ 5,29,12,500.00	₹ 52,00,000.00	₹ 2,00,000.00

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**Details of Assets**

Block	Reserve Price	Earnest Money Deposit	Incremental Value
Residential House No-B-2 & C-3, Mori Castle Survey No. 68/1,68/2, 68/3/1, 68/3/2a,68/4, 68/5, 68/6, Ujape Co-op. Hsg. Soc. Woranwadi Taluka- Haveli Pune area admeasuring 4150 Sq. Ft. in total (Row House Property)	₹ 5,29,12,500.00	₹ 52,00,000.00	₹ 2,00,000.00

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILFUL DEFAULTERS, PURSUANT TO PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 28.03.2023  
M/s Saptarishi Hotels Pvt. Ltd. (Rs. 82.90 Crores)  
CS: Hyderabad (ZS: Hyderabad)  
Date of NPA: 31.03.2017

In terms of RBI Master Circular no. DBR No. CID/BC/22/20.16.003/2015-16 dated July 01, 2015, Committee for Identification of Wilful Defaulters issued Show Cause Notice (SCN) dated 16.06.2020 to following persons mentioning the grounds on the basis of which they are identified as wilful defaulters:

- M/s Saptarishi Hotels Pvt. Ltd. (Borrower)
- Shri Laxmi Narayana Sharma (Director cum Guarantor)
- Shri Yashdeep Sharma (Director cum Guarantor)
- Ms Sunita Sharma (Director cum Guarantor)
- M/s Maha Hotel Projects Pvt. Ltd. (Corporate Guarantor)

Vide the Show Cause Notice, the above-named persons were given opportunity to make a representation, if they so desire, to the Bank within 15 days from receipt of notice, as to why they may not be classified as wilful defaulters. Thereafter, representation dated 14.10.2020 was received against the SCN from the borrower. The identification Committee after due consideration of the facts on record, and representation dated 14.10.2020 in its meeting held on 09.11.2021; observed that the above-named persons had defaulted in payment/repayment obligations to the Bank and identified them as wilful defaulters on the following grounds:

- Capacity to Pay**
- The promoter/guarantors have positive net worth and they are directors in other companies also like Laxmi Narayan Sharma is director in M/s TIC Hotels Pvt. Ltd., M/s Hilltop Palaces Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. and M/s Golden Jubilee Hotel Pvt. Ltd.
  - M/s. Suneta Sharma is having directorship in M/s Tansariyal Travellers Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. & M/s Maha Associated Hotels Pvt. Ltd.
  - Sh. Yashdeep Sharma is having directorship in M/s Khushi Investment and Management Pvt. Ltd., M/s Core Hotels Ventures Pvt. Ltd., M/s Maha Hotel Pvt. Ltd. & M/s Maha Associated Hotels Pvt. Ltd.
  - As per certificate by CA G P Rao dated 17.05.2017 net worth of Shri Laxmi Narayan Sharma and Shri Yashdeep Sharma is Rs. 11.19 Crore and Rs. 1.55 Crore respectively.
  - This shows that non-payment of bank's dues is deliberate and inspite of having good means and net worth, the borrower/guarantor wilfully defaulted from paying the bank's dues.

**Diversion of Funds:**  
As per CA certificate dated 30.06.2018, amount incurred on plant & machinery is Rs.48.59 Crore, Furniture & fixtures is Rs.47.85 Crore, but branch informed that on Bank's official visit, neither plant & machinery nor the furniture & fixtures have been delivered which is clear cut evidence of diversion of funds. Accordingly, the identification Committee had issued Identification Order on 15.11.2021 identifying the above-named borrower and directors/guarantors as wilful defaulter. In its said order, the committee had also directed that the above-named persons are free to make a written representation against the order of identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Aggrieved by the Identification Order, representation dated 13.12.2021 were received from Sh. Laxmi Narayan Sharma on behalf of the suspended directors of the corporate borrower and corporate guarantor in compliance of direction of Review Committee dated 20.04.2022 and as a measure of natural justice, opportunity of personal hearing before Identification Committee was provided to the borrower and its directors/guarantors on 15.11.2021. However, the same was not attended by the borrower or its related persons.

Identification Committee vide its letter dated 22.12.2022 informed borrower and its related Parties that earlier identification Order dated 15.11.2021 issued against them does not suffer from any defect and the representation dated 13.12.2021 is being placed before the Review Committee for consideration. The representation dated 13.12.2021 was placed before the Review Committee.

**DELIBERATIONS OF THE REVIEW COMMITTEE**  
The Review Committee took up the representation for consideration and noted the contention of the representatives that their earlier appeal to Show Cause Notice was not considered.

To the above contention, the Review Committee observed that party's statement is not correct as their representation dated 14.10.2020 against Show Cause Notice has properly been considered by the Identification Committee and thereafter identification order dated 15.11.2021 was issued. The representatives have further stated that M/s Saptarishi Hotels Private Limited is currently undergoing Corporate Insolvency Resolution Process vide NCLT, Hyderabad order dated 08.01.2021 and moratorium is in force, which is applicable to bank as well.

The Review Committee observed that moratorium under IBC is applicable to recovery proceedings including continuation of recovery suits etc against the corporate debtor but the said moratorium is not applicable to wilful default proceedings. Further, the aim of identification of Wilful Defaulters in a borrower account is to disseminate credit information pertaining to wilful defaulters for cautioning banks and financial institutions so as to ensure that further bank finance is not made available to them. Hence, party's contention in the representation is not acceptable.

Keeping in view the above, the Review Committee observed that the parties have failed to rebut the charge of Capacity to Pay and Diversion of Funds and therefore are liable to be declared as wilful defaulters.

**ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILFUL DEFAULTERS:**  
The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record in its meeting held on 28.03.2023 concurred with the order of identification Committee and found that the borrower and its directors/guarantors are responsible for above event(s) of wilful default, which constitute cogent ground(s) of being declared as 'Wilful Defaulter' in terms of Master Bank guidelines issued in consonance with the RBI guidelines/Master Circular No. DBR No. CID/BC/22/20.16.003/2015-16 dated 01.07.2015 and declared M/s Saptarishi Hotels Pvt. Ltd. (Borrower), Shri Laxmi Narayan Sharma (Director/Guarantor), Sh. Yashdeep Sharma (Director / Guarantor), Ms Sunita Sharma (Director/Guarantor) and M/s Maha Hotel Projects Pvt. Ltd. (Corporate Guarantor) as Wilful defaulters on the grounds of "Capacity to pay" and "Diversion of Funds".

PANKAJ JOSHI (DIRECTOR MEMBER) SANJEEV KUMAR SINGHAL (DIRECTOR MEMBER) GAUTAM GUHA (DIRECTOR MEMBER)  
ATUL KUMAR GOEL - (CHAIRPERSON)  
(MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER)

केनरा बैंक Canara Bank  
सिस्टिम सिंडिकेट सिस्टिम सिंडिकेट  
Goregaon (East) Branch, Takshashila Plot No. 1, Samant Estate, Near Sai Vaj Hotel, Goregaon East, Mumbai - 400063. Phone: 26862895 / 26860628.  
Email: cb2020@canarabank.com

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR  
Ref:CB-GORE(E)-HL-160001180031: Demand Notice: 2023 Date: 08/08/2023

To, Mr. Jaikisan Shankar Ballal, C/o. Shankar Ballal, Flat No. 507, Bldg. No. 03, Shreeji Iconic, Apathe Wadi, Katrap New Panvel Highway Road, Near Ganesdevi Mandir, Badliapur East - 421503.  
Mobile No. 9076086859, 8657978936  
Dear Sir,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That Sri. Jaikisan Shankar Ballal (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreements in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

Further, from March 2023, the payment and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounts to Rs. 27,88,027.60 (Rupees Twenty Seven Lakhs Eighty Eight Thousand Twenty Seven Paise Sixty only), the details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above mentioned financial facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 29th June 2023 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 9.20% per annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues. Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of Rs. 27,88,027.60 (Rupees Twenty Seven Lakhs Eighty Eight Thousand Twenty Seven Paise Sixty only), together with future interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:  
(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset.  
(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.  
Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt.  
Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is related to the security for the debt:  
and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.  
You are also put on notice that in terms of section 13(1)(i) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such sale/realization, if any.  
This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.  
This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law for force.  
Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

DEMAND NOTICE [SECTION 13(2)] Dtd. 30/06/2023 stands withdrawn

Thanking you  
Sd/-  
Yours faithfully,  
Authorized Officer

[Details of the credit facilities availed by the Borrower]				
Sl No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Amount
1.	160001180031	Housing Loan	28/10/2022	Rs. 27,00,000.00

[Details of security assets]		
Sl No.	Movable	Name of Title holder
1.	Flat No. 702, 7th Floor, A Wing, building known as Mataresh Park, Survey No. 2 Hissa No. 3 and Survey No.3, Hissa No. 3, Lying and being Situated at Village Jovelli, Taluka Ambermath, District Thane.	Jaikishan Ballal

[Details of liability as on date]				
Sl No.	Loan No.	Nature of Loan/Limit	Liability With Interest As On Date	Rate of Interest
1.	160001180031	Housing Loan	Rs. 27,88,027.60	9.20%

## Will ensure huge Cong win in Rajasthan: Gehlot

**A DAY AFTER** Congress leader Rahul Gandhi said there would be a "very close" contest in Rajasthan in upcoming assembly polls, Chief Minister Ashok Gehlot on Monday asserted he will ensure bigger victory of the party in the state than in Madhya Pradesh and Chhattisgarh.

"He (Rahul Gandhi) has thrown us a challenge and we accept it. We will show him that Rajasthan will surpass MP and Chhattisgarh in the party's victory," Gehlot said. Gandhi said that the Congress is certainly winning Madhya Pradesh and Chhattisgarh. — PTI

## GOODDAY VENTURES INDIA PRIVATE LIMITED - IN LIQUIDATION

LLPIN: U29190MH1992PTC065241  
Regd. Add: 133 Clover Centrecamp 7 Meleindia Road Na Pune Mh 411001.  
E-Auction Notice  
Sale of Asset of Corporate Debtor on Standalone basis under the Insolvency and Bankruptcy Code, 2016 r/w IBBI (Liquidation Process) Regulations, 2016.  
Date and Time of E-Auction: 30th October 2023 at 11:00 AM to 02:00 PM (With the un-auctioned extension of 10 minutes each)

Sale of Asset of Corporate Debtor on Standalone basis by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 03rd March 2023 in I.A. 2883 Of 2021 IN C.P.(IB) No. 3060 of 2019. The sale will be done by the undersigned through the E-auction platform <https://eauctions.co.in> (Linkstar Infosys Private Limited)

Details of Assets	Block	Reserve Price	Earnest Money Deposit	Incremental Value
Residential House No. B-2 & C-3, Mon Castle, Survey No. 68/1/68/2, 68/3/1, 68/3/2a/68/4, 68/5, 68/6, Utopia Co-op. Hsg. Soc. Wananvie, Taluka- Haveli, Pune area admeasuring 4150 Sq. Ft. in total. (Row House Property)	1	₹ 29,12,500.00	₹ 2,00,000.00	₹ 2,00,000.00

Last date of submission of Eligibility Documents: 13th October 2023 before 05:00 P.M. in the manner mentioned in detail E-auction Process Document  
Declaration of Eligibility Bidder: 16th October 2023 before 05:00 P.M.  
Inspection of Assets of Corporate Debtor: From 17th October 2023 to 25th October 2023.  
Last date for submission of Earnest Money Deposit: 28th October 2023  
Date and time of E-Auction for qualified bidders: 30th October 2023 at 11:00 AM to 02:00 PM

**Terms & Conditions of the sale is as under:**  
1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" (Excluding the furnishing, fixtures and equipments, if any) AND "NO RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider Linkstar Infosys Private Limited Contact person on behalf of E-Auction Agency (Linkstar): Contact person: Mr. Dixit Prajapati Email: [ip.admin@eauctions.co.in](mailto:ip.admin@eauctions.co.in), Mobile No: +91 9679009713  
2. Documents shall be submitted to Liquidator through email and hard copy in the format prescribed in the detailed E-auction Process Document on or before 13th October 2023 before 05:00 P.M. The bid form along with detailed terms & conditions of the complete E-auction process can be downloaded from the website <https://eauctions.co.in>.  
3. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and not to accept and/or disqualify any interested party/ potential investor/bidder without assigning any reason and without any liability.  
4. All the terms and conditions are to be mandatorily referred from the detailed E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted at [liq.gooddayventures@gmail.com](mailto:liq.gooddayventures@gmail.com)

CA Prashant Jain  
Date: 26.09.2023  
Place: Navi Mumbai  
Liquidator - Goodday Ventures India Private Limited  
IBBI Reg. No: IBBI/PA-001/IP-P01368/2019-12/1231  
Email ID: [iprashantjain@gmail.com](mailto:iprashantjain@gmail.com); [liq.gooddayventures@gmail.com](mailto:liq.gooddayventures@gmail.com)  
Correspondence Address: SARARI Resolutions Services LLP, B-410, BSEL Tech Park, Sec. 30 A, Vashi, Navi Mumbai-400 705  
Contact No: +91 9082607703 (Call on WhatsApp)

## FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No.8.9.10.11,1st Floor, Shree Ramkrishna Niwas CHS Ltd, Plot 46 847, Sector-40, Seawoods, Nand-Est, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	<a href="https://pctsptvill.com">https://pctsptvill.com</a>
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	<a href="https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487">https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: <a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	<a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>

Sd/-  
CA Sunil Kumar Kabra  
IRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
IBBI Registration No. : IBBI/PA-001/IP-P0110112017-18/11662  
Date: 26<sup>th</sup> September 2023 301, 3<sup>rd</sup> Floor, Raagus Business Center, New Citylight Road, Place: Surat  
Above Mercedes-Benz Showroom, Bhanthana-Vesu, Surat-395007

## BLS International Services Limited

Regd Office: G-4B-1, Extension Mohan Co-operative Indl. Estate, Mathura Road, New Delhi - 110044  
CIN: L51909DL1983PLC016907; Website: <http://www.blsinternational.com>  
Email: [compliance@blsinternational.net](mailto:compliance@blsinternational.net); Contact no. +91 11-45795002

## NOTICE FOR THE EQUITY SHAREHOLDERS OF THE COMPANY

**SUB: TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND**  
This notice is hereby given pursuant to the provisions of Section 124 and other applicable provisions of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments and modifications made thereon, from time to time, ("the Rules") notified by the Ministry of Corporate Affairs, that shares in respect of which dividend has been unpaid/ unclaimed by the shareholders for seven consecutive years or more ("Such shares") shall be transferred by the Company to the DEMAT account of Investor Education and Protection Fund Authority ("IEPF Authority").

Unclaimed or unpaid Interim dividend for the Financial Year 2016-17 shall be transferred by the Company to the IEPF Authority within statutory period. Hence, all the underlying equity shares in respect of which dividends are unpaid/unclaimed for the last seven consecutive years from the Financial Year 2016-17, have to be transferred to the IEPF Authority as per the rules.  
Complying with the requirements set out in the rules, the Company has already communicated to the concerned shareholders individually through speed post, at their latest available address, whose dividends are lying unclaimed since 2016-17 for the seven consecutive years or more and whose equity shares are liable to be transferred to IEPF Authority under the said Rules for advising them to claim the dividend expeditiously.

Shareholders who have not claimed their interim dividend for the year 2016-17 can claim their dividends from the Company or Company's Registrar and Share Transfer Agent (RTA) i.e. Beetal Financial & Computer Services (P) Limited at 3rd floor, 99 Madangir, Behind Local Shopping Center, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel. No.: 011-29961281/82, E-mail: [beetalra@gmail.com](mailto:beetalra@gmail.com) on or before December 20, 2023, in order that such shares are not transferred by the Company to the IEPF Authority.

All the valid claim (complete in order of all documents) received in this regard till December 20, 2023 shall be dealt with by the Company according to applicable Laws/Rules. In case no valid claim has been made, the shares in respect of which dividends are lying unpaid/unclaimed by December 20, 2023; the Company shall be constrained, without any further notice, to transfer the shares to the IEPF Authority pursuant to the IEPF Rules.

Further, in terms of Rule 6 (3) of the Rules, the Company has also uploaded the statement containing full details of such shareholders and shares, due for transfer to IEPF Authority on its website at [www.blsinternational.net](http://www.blsinternational.net). Concerned shareholder(s) may please note that the details uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of physical shares to the IEPF Authority.

Members are hereby informed that no claim shall lie against the Company in respect of unclaimed dividend and shares including all benefits accruing on such shares, if any, transferred to the IEPF Authority pursuant to the rules and same can be claimed back by them from the IEPF Authority following the procedure as prescribed in the rules.

In case of any queries/ clarification, the concerned members may contact the Company or its Registrar and Share Transfer Agent ("RTA") at the following addresses:

**BLS International Services Limited**  
Regd. Office: G-4B-1 Extension, Mohan Co-Operative Indl. Estate, Mathura Road New Delhi- 110044  
E-mail: [compliance@blsinternational.net](mailto:compliance@blsinternational.net)  
Tel: +91-11-45795002

**Beetal Financial & Computer Services (P) Limited**  
3rd floor, 99 Madangir, Behind Local Shopping Center, Near Dada Harsukhdas Mandir, New Delhi- 110062  
E-mail: [beetalra@gmail.com](mailto:beetalra@gmail.com)  
Tel. No.: 011-29961281/ 82

For BLS International Services Limited  
Dharak Mehta  
Company Secretary & Nodal Officer  
ICSI Membership No.: FCS12878

Place : New Delhi  
Date : September 26, 2023

# Urban Naxals running the show, Cong bankrupt: PM

VIKAS PATHAK & ANAND MOHAN J Bhopal, September 25

**DAYS AFTER** PARLIAMENT passed the women's reservation Bill with near unanimity, Prime Minister Narendra Modi on Monday accused the Opposition of only supporting it due to "political compulsions".

Laying the ground for the BJP's campaign ahead of the Assembly elections in Madhya Pradesh, Modi launched an all-out attack against the Congress, accusing it of outsourcing its decision-making to "Urban Naxals" and of "seeking to end Sanatan (Dharma)".

While the Constitution (One Hundred and Twenty-Eighth Amendment) Bill, 2023, to provide 33% reservation for women in Lok Sabha and State Assemblies, was passed unanimously in Rajya Sabha, only two AIMIM members opposed it in Lok Sabha. Addressing a 'Karyakarta Mahakumbh' in Bhopal to mark the culmination of the Jan Ashirwad Yatra, which travelled through all 230 Assembly constituencies in Madhya Pradesh and covered over 10,000 kms, Modi cautioned women not to be "misled" by the Opposition's support for the Bill.



Prime Minister Narendra Modi with Madhya Pradesh CM Shivraj Singh Chouhan and others in Bhopal on Monday.

"The Congress and its new ghamandiya alliance had a very difficult time supporting this Bill... The people in their alliance are the ones who prevented this law for 20 years... They supported the women's reservation Bill only because of political compulsions," he said.

The Rashtriya Janata Dal (RJD) and Samajwadi Party (SP), which are part of the Opposition's INDIA grouping, were among those which had opposed the Bill earlier, seeking reservation within the

women's quota for SCs, STs and OBCs.

"The moment they get an opportunity, this ghamandiya alliance is ready to betray the mothers and sisters... Their mentality hasn't changed. I want to tell you one more thing, they will play a new game for sure... they will try to divide women's power. They don't want women to unite. Remember, these are the same people who tried to stop Droupadi Murmu, an Adivasi woman, from becoming the President, insulting her

repeatedly," Modi said.

That the BJP is seeing women's reservation as a poll plank was clear from the optics of the rally. When Modi came on the stage, amid cheers from the crowd, women from the state BJP unit presented him a giant garland to thank him for getting the Bill passed.

"Our effort was to pave the way for the prosperity of sisters, enabling daughters to stand on their own feet.

That's why I tell every mother, sister, and daughter of the country that no matter how hard they (Opposition) try, don't get influenced. We have crossed a difficult path. It is the auspicious beginning of a meaningful change," he said.

Exhorting voters to give a decisive mandate to the BJP, Modi said Madhya Pradesh would once again become a 'BIMARU' state if the Congress returned to power.

"Today, I want to tell the people of our country and the people of Madhya Pradesh something important. The Congress has given away all its decision-making power. We are seeing that Congress workers with their ears close to the ground are sitting quietly with locks on their mouths," Modi said.

# AIADMK formally ends ties with BJP

ARUN JANARDHANAN Chennai, September 25

**THE AIADMK ON** Monday announced the end of its alliance with the BJP-led NDA, marking a significant shift in Tamil Nadu politics. It said it would lead a separate front for the 2024 Lok Sabha polls.

The end of the alliance was expected after the talks that an AIADMK delegation held with the BJP's national leadership in Delhi on Sunday did not have an impact and the ruling party's senior leaders did not show an



AIADMK general secretary Edappadi K Palaniswami chairs a meeting of chief club secretaries, district club secretaries and club parliamentarians, in Chennai on Monday

inclination to rein in state BJP chief K Annamalai whose remarks had widened the gap between the two sides.

The end of the alliance came as the AIADMK faces a shrinking space in Dravidian politics and deals with the loss of minority votes in the last two big elections.

Following a meeting in Chennai on Monday, AIADMK deputy general secretary K P Munusamy said the unanimous decision was a response to the BJP's sustained attacks on the party and its revered leaders over the past year.

In its statement on social media, the party used the "#Nandri\_meendum-varaathaeagal (Thank you, never come back again)" hashtag. "Under the leadership of the respected party General Secretary, 'Revolutionary Tamilar', Edappadi K Palaniswami, the meeting of the main party executives, district party executives, party

parliamentary committee, legislative members, who reflected the sentiments and thoughts of 2 crore party followers, it has been unanimously decided that AIADMK will exit from the NDA starting today," read the statement.

Senior AIADMK leader who attended the meeting said, "Following the lack of support from the BJP's national leadership, and continuing attacks from Annamalai, Palaniswami and top leaders found themselves in a precarious position. The party's leadership and cadres felt humiliated, which led to an unanimous decision to exit the alliance." The announcement reflects the culmination of growing frustrations within the AIADMK. Munusamy said the BJP has been attacking not only the party's ideals but also its revered leaders such as the late Jayalalithaa, C.N Annadurai. The ties between the two sides irrevocably broke down after Annamalai's comments about

Annadurai, the state's first chief minister, in Madurai two weeks ago. Given that it has already ceded the Dravidian politics space to the DMK, these remarks were a bridge too far for the AIADMK.

The first signal that the party was thinking about exiting the NDA came last week when party spokesperson D Jayakumar said the alliance between the two parties had ceased to exist.

The resolve to end the tie-up hardened as Annamalai said in response to Jayakumar's remarks that while he respects Annadurai's legacy, he would not accept Palaniswami as the NDA leader in Tamil Nadu. Following this came the AIADMK delegation's quiet trip to Delhi. But nothing came



**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH BENCH, AT CHANDIGARH**  
 CP (CAA) No. 29/Chd/Hry/2023  
**CONNECTED WITH**  
**CA [CAA] No. 10/Chd/Hry/2023**  
**In The Matter of the Companies Act, 2013**  
 And  
**In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016**  
 And  
**In the matter of Scheme of Amalgamation of**  
**SUCHALIS CONFECTIONERY PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 2013 having its registered office at Plot No-321, Udyog Vihar Phase-2, Sector-20, Gurgaon - 122016, India, through its authorized representative, Ms. Suchali Jain, mobile no.: 9899743092, e-mail address: suchali@suchalisarisankhakehouse.com; Corporate Identity Number U1549HR2012PTCO76091

... TRANSFEROR COMPANY/ PETITIONER NO. 1  
**AND**  
**MUHAVRA ENTERPRISES PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 1956 having its registered office at D-173, Sushant Lok I, Gurgaon - 122002, India, through its authorized representative, Mr. Matthew Joseph Chitharanjan, mobile no.: 9658000776, e-mail address: matt@bluetokacooffice.com; Corporate Identity Number U1549HR2012PTCO76091

... TRANSFEREE COMPANY/ PETITIONER NO. 2  
**Notice of Petition**

A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited (Petitioner No. 1/Transferor Company) and Muhavra Enterprises Private Limited (Petitioner No. 2/Transferee Company) hereinafter collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented by the Petitioner Companies on 21 August 2023, and the said petition is fixed for hearing before the Chandigarh Bench of the Hon'ble National Company Law Tribunal on 18 October 2023. Any persons desirous of supporting or opposing the said petition may send to IndusLaw, Advocates for the Petitioner No. 2/Transferee Company, at the address mentioned below, the notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Advocates for the Petitioner No. 2/Transferee Company, not later than two days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition of a copy of his affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same, free of charge.  
**Advocates for Muhavra Enterprises Private Limited**  
 Petitioner No. 2/Transferee Company  
 Address: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi-110065  
 Ph: +911147821000

Dated 26/09/2023  
 IndusLaw

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH BENCH, AT CHANDIGARH**  
 CP (CAA) No. 29/Chd/Hry/2023  
**CONNECTED WITH**  
**CA [CAA] No. 10/Chd/Hry/2023**  
**In The Matter of the Companies Act, 2013**  
 And  
**In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016**  
 And  
**In the matter of Scheme of Amalgamation of**  
**SUCHALIS CONFECTIONERY PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 2013 having its registered office at Plot No-321, Udyog Vihar Phase-2, Sector-20, Gurgaon - 122016, India, through its authorized representative, Ms. Suchali Jain, mobile no.: 9899743092, e-mail address: suchali@suchalisarisankhakehouse.com; Corporate Identity Number U1549HR2012PTCO76091

... TRANSFEROR COMPANY/ PETITIONER NO. 1  
**AND**  
**MUHAVRA ENTERPRISES PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 1956 having its registered office at D-173, Sushant Lok I, Gurgaon - 122002, India, through its authorized representative, Mr. Matthew Joseph Chitharanjan, mobile no.: 9658000776, e-mail address: matt@bluetokacooffice.com; Corporate Identity Number U1549HR2012PTCO76091

... TRANSFEREE COMPANY/ PETITIONER NO. 2  
**Notice of Hearing**

A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited (Petitioner No. 1/Transferor Company) and Muhavra Enterprises Private Limited (Petitioner No. 2/Transferee Company) hereinafter collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented by the Petitioner Companies on 21 August 2023, and the said petition is fixed for hearing before the Chandigarh Bench of the Hon'ble National Company Law Tribunal on 18 October 2023. Any persons desirous of supporting or opposing the said petition may send to IndusLaw, Advocates for the Petitioner No. 1/Transferor Company, at the address mentioned below, the notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Advocates for the Petitioner No. 1/Transferor Company, not later than two days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition of a copy of his affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same, free of charge.  
**Advocates for Suchalis Confectionery Private Limited**  
 Petitioner No. 1/Transferor Company  
 Address: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi-110065  
 Ph: +911147821000

Dated this 26/09/2023  
 IndusLaw

**SURAKSHA ASSET RECONSTRUCTION LIMITED**  
 CIN: U74120MH2015PLC268857  
**Registered office:** ITI House, 36, Dr. R.K. Shrodhkar Road, Park East, Mumbai - 400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700  
**Email id:** praitha.upadhyay@surakshaarc.com, tejsingh.ab@surakshaarc.com  
**website:** www.surakshaarc.com

**CORRIGENDUM**  
 A reference is invited to our Sale Notice dated 23.09.2023 pertaining to Mr. Naveen Chaudhari and Amita Chaudhari published on page no. 24 Financial Express and page no. 13 Jansatta of this newspaper on 23.09.2023. All the general public is hereby notified that we had fixed auction date on 25.10.2023 of the immovable property, more particularly mentioned in the attached Last date of Submission of EMD 25.10.2023 instead of 23.10.2023. That on 08.05.2023, Mr. Naveen Chaudhari and Amita Chaudhari filed SA No. 382/2023 before LD, DRT, Lucknow, on 24.05.2023 LD, DRT, Lucknow issued notice to the undersigned. That on 12.07.2023 Mr. Naveen Chaudhari and Amita Chaudhari filed an I/A vide Diary No. 4466/2023 dated 12.07.2023 in SA No. 382/2023 before LD, DRT, Lucknow for extension of the eviction deadline, vide Order dated 18.07.2023 LD, DRT, Lucknow granted time till 04.08.2023 to vacant the property in question, in view of the said order dated 18.07.2023 of the Hon'ble DRT the physical possession of the property was taken on 07.08.2023. All the other details mentioned in the Sale Notice dated 23.09.2023 remain unchanged.

**Authorized officer**  
**Suraksha Asset Reconstruction Ltd.**  
 (Acting in its capacity as trustee of SURAKSHA ARC-012 Trust)

**Aditya Birla Housing Finance Limited**  
 Registered Office: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi - 110065  
 362266 Branch Office- Aditya Birla Housing Finance Limited No. N/17, 1st Floor, Vijaya Building, Barakhamba Road, New Delhi - 110001

**APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] POSSESSION NOTICE(for Immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 28-02-2023 calling upon the borrowers Kamlesh Kumar, Nitu Kumar, Winsford Educare Private Limited , Dogra Education Society seeking repayment of the amount mentioned in the notice being of Rs. 3,63,69,550.10/- (Rupees Three Crores Sixty-Three Lacs Sixty-Nine Thousand Five Hundred Fifty and Ten Paise Only) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23rd Day of September of the year, 2023. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 3,63,69,550.10/- (Rupees Three Crores Sixty-Three Lacs Sixty-Nine Thousand Five Hundred Fifty and Ten Paise Only) and interest thereon. Borrowers' attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All That Piece And Parcel Of Entire Second Floor (With Terrace Rights) Over And Above Of Property Bearing No. F-12, Total Plot Area 167.22 Sq. Mtrs. And Plinth Area 111.34 Sq. Mtrs. Out Of Total Plinth Area 445.36 Sq. Mtrs. And Proportionate Share In The Land 41.81 Sq. Mtrs., Situated At South Extn., Part-I, New Delhi-110049, And Bounded As: North: Property No. F-13, South: Property No. F-11, East: Road, West: Service Lane.  
 Date: 23/09/2023  
 Place: New Delhi  
**Authorized Officer**  
**Aditya Birla Housing Finance Limited**

**Aditya Birla Housing Finance Limited**  
 Registered Office: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi - 110065  
 362266 Branch Office- Aditya Birla Housing Finance Limited No. N/17, 1st Floor, Vijaya Building, Barakhamba Road, New Delhi - 110001

**APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] POSSESSION NOTICE(for Immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 14-07-2023 calling upon the borrowers Rajkumar Rathee, Manjeet, mentioned in the notice being of Rs.45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd Day of September of the year, 2023. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs.45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
**ITEM NO.1:** All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 285, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 286, West: Plot No. 284, North: Entry, South: Plot No. 284  
**ITEM NO.2:** All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 286, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 287, West: Plot No. 285, North: Entry, South: Plot No. 263.  
 Date: 22/09/2023  
 Place: Delhi  
**Authorized Officer**  
**Aditya Birla Housing Finance Limited**

**Extension of EoI / Investment Opportunity in**  
**Mabsoot Buildhomes India Private Limited**  
**Addendum to the Advertisement published on 07 July 2023**  
 This is with reference to the advertisement for Invitation for Expression of Interest ("EOI") to submit resolution plan in relation to the Corporate Insolvency Resolution Process of Mabsoot Buildhomes India Private Limited published on 07 July 2023 in Financial Express and Jansatta (the "Main Advertisements"). The last date of submission of EOI as specified in the Main Advertisements stands extended till 11 October 2023. All other terms & conditions remain unchanged. Potential resolution applicants are requested to write to us at [corp.mbipl@gmail.com](mailto:corp.mbipl@gmail.com) for the prescribed form of the EOI to be submitted and associated terms and conditions including any updates as uploaded therein from time to time.  
**Mr. Ajit Gyanchand Jain**  
 Resolution Professional of Mabsoot Buildhomes India Private Limited  
 Registration No: IBB/II/PA-001/IP-P00368/2017-18/10625  
 Email: [corp.mbipl@gmail.com](mailto:corp.mbipl@gmail.com)  
 Correspondence Address: 204, Wall Street - 1, Near Gujarat College, Ellis Bridge, Ahmedabad - 380006  
 AFA Valid till 17-October 2023

**SOUTH INDIAN BANK**  
 The South Indian Bank Ltd, Regional Office-Delhi, Plot No. 21&21/1, 3rd Floor, Near Karol Bagh Metro Station, Opposite Metro Pillar No. 98, Pusa Road, Karol Bagh, New Delhi-110005, Phone: 11 4233 1664/011 4512 8661, E-mail: [ro1008@sib.co.in](mailto:ro1008@sib.co.in)

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
 (See proviso to rule 8 (6))

Auction Sale Notice for Sale of Immovable under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged to The South Indian Bank Ltd, Vasundhara Branch, the PHYSICAL POSSESSION of Item No. 1 has been taken on 03/09/2022 and Item No. 2 has been taken on 26/09/2022 by the Authorised Officer of The South Indian Bank Limited, will be sold on "as is where is", "as is what is", and " whatever there is" on 11/10/2023 for recovery of an amount of Rs. 16,29,08,409.16/- (Rupees Sixteen Crore Twenty Nine Lakhs Eight Thousand Four Hundred Nine And Paise Sixteen Only) as on 30/08/2023 due to The South Indian Bank Limited, Vasundhara Branch from (1) M/s. Shri Ganagadas Textile Industries Limited with office address at 7098 Shop no. 1, Jain Market, Guruk Nanak Gali, Gandhi Nagar, Delhi- 110 031 Also at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010 Also at Ground & First Floor, Property no. 465, Near Sabzi Mandi, Jheel Khurana, Delhi 110 051, (2) M/s. GG Fabrics under proprietorship of Mr. Nitin Dawar at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010, (3) Mr. Pankaj Ahuja, resident of 4181 O4 Duragpur Halibowal, Kalan, Ludhiana, Punjab 141 001, (4) Mrs. Hema Ahuja resident of 4181, O4 Duragpur Halibowal, Kalan, Ludhiana, Punjab 141 001, (5) Mr. Rakesh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (6) Mr. Suresh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (7) Mr. Vinay Dawar resident of House No. 267, Block A, Raiguru Nagar, Ludhiana, Punjab 141 012, (8) Mr. Nitin Dawar resident of House No. 267, Block A, Raiguru Nagar, Ludhiana, Punjab 141 012, (9) Mrs. Shivani Kochar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051 Also at House # 267, Block A, Raiguru Nagar, Ludhiana, Punjab- 141 012 and (10) Mrs. Savita Dawar resident of House # 267, Block A, Raiguru Nagar, Ludhiana, Punjab- 141 012 Also at House # 504, Block GX, BRS Nagar Extension, Opposite Verka Milk Plant, Ferozpur Raod, Ludhiana, 141 012 Also at 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051

<b>Description of property</b> Item No: 1	All that Part and Parcel of Freehold Residential Plot admeasuring 2000 square yards, Portion of Property no. 74 out of Kharsa No. 4/39, along with Residential Buildings constructed upon it along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at situated at Ram Nagar Extension, Village Khureji Khas, Ilaqa Shahdara, Delhi 110 051 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar
<b>Name of Property Owner</b>	Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar
<b>Reserve Price</b>	Rs. 3,58,50,000/- (Rupees Three Crore Fifty Eight Lakhs Fifty Thousand Only)
<b>Earnest Money Deposit (EMD)</b>	Rs. 35,85,000/- (Rupees Thirty Five Lakhs Eighty Five Thousand Only)

<b>Description of property</b> Item No: 2	All that Part and Parcel of Freehold Residential Property admeasuring 50 square yards out of area measuring 100 sq. yds. out of total area measuring 218 sq. yds. out of Kharsa no. 464/382 along with Residential Buildings constructed upon it bearing no. MPL 783/18-A/5 (old), New No. 1X/7172 along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at Gaur Nanak Gali, Gandhi Nagar, Village Seelampur, Ilaqa Shahdara, Delhi 110 031 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar more particularly described under Sale Deed No. 1287 dated 09-05-1989 at SRO -IV, New Delhi/Delhi and Will dated 02-06-1997 bounded on North by Common Passage, South by Other's property, East by Common Wall & shop no. 7 and West by Common Wall & Shop no. 5.
<b>Name of Property Owner</b>	Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar
<b>Reserve Price</b>	Rs. 3,12,00,000/- (Rupees Three Crore Twelve Lakhs Only)
<b>Earnest Money Deposit (EMD)</b>	Rs. 31,20,000/- (Rupees Thirty One Lakhs Twenty Thousand Only)

Date and Place of Sale of Item No: 1 and Item No: 2  
 11/10/2023 at 12:00 Noon  
 THE SOUTH INDIAN BANK LTD,  
 DELHI REGIONAL OFFICE, 3rd Floor, Plot No 21 & 21/1, Opp. Pillar No. 98 Near Karol Bagh Metro Station, Pusa Road, Karol Bagh, New Delhi - 110 005  
 The Authorized Officer has obtained search report regarding the property bearing Item No.1 from 01/01/2018 to 09/09/2022 and for Item No. 2 obtained search report from 01/01/2018 to 22/11/2022, it contains NO ENCUMBRANCE.  
 For detailed terms and conditions of the sale, please refer to the link provided in South Indian Bank Ltd, website [www.southindianbank.com](http://www.southindianbank.com).  
 Date : 26/09/2023  
 Place : Delhi  
**Authorised Officer**

**"FORM A"**  
**PUBLIC ANNOUNCEMENT**  
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)  
**FOR THE ATTENTION OF THE STAKEHOLDERS OF**  
**ALEXANDRE QUALITY MANAGEMENT INDIA PRIVATE LIMITED**

1. Name of Corporate Person	M/s. ALEXANDRE QUALITY MANAGEMENT INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	September 11, 2007
3. Authority Under Which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies, NCT of Delhi & Haryana
4. Corporate Identity Number/Limited Liability Entity Number of Corporate Person	U74992DL2007PTC168007
5. Address of the Registered Office and Principal Office (If Any) Of Corporate Person	E-41, First Basement, Okhla Industrial Area, Phase II, New Delhi-110020
6. Liquidation Commencement Date of Corporate Person	September 22, 2023
7. Name, Address, Email Address, Telephone Number and The Registration Number of The Liquidator	CS Manish Gupta Address : 207, Suchet Chambers, 1224/5, Bank Street, Near Faiz Road, Karol Bagh, New Delhi-110005 Email: <a href="mailto:liquidation_agm@gmail.com">liquidation_agm@gmail.com</a> Contact No. : +91 92 22 21110 IBBI Reg. No: IBB/II/PA-002/IP-00153/2017-18/10400
8. Last Date for Submission of Claims	October 22, 2023 (Within 30 days from the liquidation commencement date i.e. September 22, 2023).

Notice is hereby given that Alexandre Quality Management India Private Limited has commenced voluntary liquidation on September 22, 2023. The stakeholders of Alexandre Quality Management India Private Limited are hereby called upon to submit a proof of their claims, on or before October 22, 2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 25.09.2023  
 Place: New Delhi

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8.9.10.11, 1st Floor, Shree Ramkrishna Niwas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	<a href="https://pctsprivtltd.com/">https://pctsprivtltd.com/</a>
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	<a href="https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487">https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: <a href="mailto:ip.cts@gmail.com">ip.cts@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	<a href="mailto:ip.cts@gmail.com">ip.cts@gmail.com</a>

Sd/-  
**CA Sunil Kumar Kabra**  
 IRP/ RP for M/s Process Construction and Technical Services Pvt Ltd  
 IBBI Registration No: IBB/II/PA-001/IP-P01011/2017-18/11662  
 301, 3<sup>rd</sup> Floor, Regus Business Center, New Citylight Road, Place: Surat  
 Above Mercedes-Benz Showroom, Bhandarna-Vesu, Surat-395007

financialexpress.com

**RBL BANK LIMITED**  
 Registered Office: 1st Lane, Shahpuri, Kolhapur-416001  
 Regional Office: Office 1st floor, Building no.1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

**E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)**

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")**  
 Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-Borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as "Property") to RBL Bank Ltd. ("Secured Creditor/Bank"), the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis", for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Name of the Borrower & Guarantor (s)	Details of Property(ies)	Amount as per Demand Notice Date of Demand & Possession Notice under SARFAESI Act	Reserve Price EMD Bid Increase Amount	Date/ Time of e-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email id
ABHINAVDAN JAIN FLAT NO. M-2/15, ATAM VALLABH VIHAR APARTMENT, PLOT NO. 14, SECTOR-13, ROHINI, DELHI-110085. SAROJ JAIN (Alias- SAROJ KUMARI JAIN) FLAT NO. M-2/15, ATAM VALLABH VIHAR APARTMENT, PLOT NO. 14, SECTOR-13, ROHINI, DELHI-110085. ISHU JAIN FLAT NO. M-2/15, ATAM VALLABH VIHAR APARTMENT, PLOT NO. 14, SECTOR-13, ROHINI, DELHI-110085	M-2/15, SECTOR-13, ATAM VALLABH C.G.H.S. LTD, ROHINI DELHI -85.	Rs. 1, 65, 64, 036. 63/- (Rupees One Crore Sixty Five Lakhs Sixty Four Thousand Thirty Six and Paise Sixty Three Only) as on 16.03.2023 against Demand notice dated 20.03.2023	Reserve Price: Rs. 1,27,17,000/- (Rupees One Crore Twenty Seven Lacs Seventeen Thousand Only) EMD Amount: Rs. 12,71,700/- (Rupees Twelve Lacs Seventy One Thousand Seven Hundred Only) Bid Increase Amount: Rs. 50,000/- (Rupees Fifty Thousand Only)	17.10.2023 At 11:00 AM	On or before 16.10.2023 upto 05:00 p.m.	Mrs. Monica Gupta Contact: 9910570226 Email: <a href="mailto:monica.gupta@rblbank.com">monica.gupta@rblbank.com</a>
					Inspection Date: 04.10.2023 (With Prior Appointment)	Samiendu Patra Contact: 865819962 Email id: <a href="mailto:samiendu.patra@rblbank.com">samiendu.patra@rblbank.com</a>

**Terms and Conditions:** (1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of <https://www.bankauctions.com> and <https://www.rblbank.com/pdf-pages/news> before submitting their bids and taking part in e-auction. (2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid. (3) The interested bidders shall submit their details and documents through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of RBL BANK Ltd.: Auction Proceeds Collection GL, Account No. 2599001000139998 (IFSC Code: RATN0001000) OR thru Demand Draft before 05:00 PM on or before 16.10.2023. (4) Interested bidders may avail support/online training on E-Auction from M/s. C1 India Pvt Ltd Contact No: 7291981124/25/26. Contact Person Mr. Vinod Chauhan Mob No: 9813887931, e-mail-id: [delhi@c1india.com](mailto:delhi@c1india.com) and for any query in relation to Property, they may contact Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: [monica.gupta@rblbank.com](mailto:monica.gupta@rblbank.com)) and Samiendu Patra (Mob. No. 865819962, Email: [samiendu.patra@rblbank.com](mailto:samiendu.patra@rblbank.com)). (5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, &/ or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding. (6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay any known/unknown statutory/govt./labour dues/taxes/dues etc. over and above the purchase consideration (7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/all the

**KINTECH RENEWABLES LIMITED**  
 CIN: L46102GJ1985PLC013254  
 Registered Office: Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad- 380015  
 Tel: (079)-26303064-74  
 Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034  
 Email: cskintechrenewables@gmail.com Website: www.kintechrenewables.com

**NOTICE OF POSTAL BALLOT/E-VOTING**

Members are hereby informed that the Company has on 24th September 2023, sent the Postal Ballot Notice to the members pursuant to Section 110 of the Companies Act, 2013 (the Act), in relation to the ordinary special resolutions as contained in the Notice, in electronic mode to the members, whose e-mail addresses are registered with the Company or the Depository Participant(s) unless the members have registered their request for a hard copy of the same. The Company has also completed the dispatch of the copies of Postal Ballot Notice along with the self-addressed pre-paid postage envelope to those shareholders whose email addresses are not registered with the Depositories/ Company, at their registered addresses.

The Company has also offered e-Voting facility for voting in accordance with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has engaged National Securities Depository Limited (NSDL) for this purpose. The Board of Directors of the Company have appointed Mr. Jatin Gupta, Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot and e-Voting in a fair and transparent manner.

Members are therefore requested to carefully read the instructions printed for voting through Postal Ballot and/ or e-Voting on the Postal Ballot Form and to note the following:

(a) The voting period both for Postal Ballot and e-voting begins on 9:00 AM on Monday, September 25, 2023 and ends 5:00 PM on Tuesday, October 24, 2023 for all the shareholders, whether holding shares in physical form or in demat form. Duly completed and signed Postal Ballot Forms should reach the scrutiner on or before 5:00 P.M. on October 24, 2023. Alternatively, votes may be duly cast electronically during the said period. All votes received from members after the said date, whether physically or electronically, will be treated as invalid. A member may request for a duplicate Postal Ballot Form, if so required.

(b) The Notice is being sent to all the Members, whose names appear on the Register of Members/Record of Depositories as on September 22, 2023. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

(c) Any members who have not received the postal ballot notice may apply to the Company at the Company Secretary, at Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034 or Email: cskintechrenewables@gmail.com.

(d) The members may view the notice of the aforesaid meeting by accessing the following websites: www.kintechrenewables.com website of the Company, www.mcregistrars.com website of our RTA and www.evoting.nsdl.com website of NSDL. The same may also be accessed on the website of Stock Exchange i.e. www.bseindia.com.

(e) The results of the Postal Ballot/e-voting will be declared on or before Thursday, October 26, 2023 at 5:00 PM at the registered office and corporate office of the Company by the Chairman or any other person authorized by him in that behalf. The results alongwith scrutiner's report shall be placed on the website of the Company and communicated to the Stock Exchange where the Company's shares are listed.

Members who have not registered their email address and in consequence could not receive the Postal Ballot Notice may get their email address registered by sending a request alongwith the requisite annexure available on the website of the Company i.e. www.kintechrenewables.com through an email to the RTA at mcscstahmd@gmail.com or to the Company at cskintechrenewables@gmail.com.

Post successful registration of the email, the member would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or contact Ms. Pallavi Mhatre, Manager, National Securities Depository Ltd., Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, at the designated email address: pallavi@nsdl.co.in/evoting@nsdl.co.in or at telephone no. +91 22 2499 4545.

By order of the Board  
 For Kintech Renewables Limited  
 Sd/-  
 Sachin Kumar  
 Company Secretary & Compliance Officer

Place: New Delhi  
 Date: September 25, 2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8/9/10/11, 1st Floor, Shree Ramkrishna Nivas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	https://pctsprivltd.com/
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: ip.pcts@gmail.com
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	ip.pcts@gmail.com

Sd/-  
**CA Sunil Kumar Kabra**  
 IIRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
 IBBI Registration No.: IBBI/PA-001/IP-P01011/2017-18/11662  
 301, 3<sup>rd</sup> Floor, Reegas Business Center, New Citylight Road,  
 Place: Surat  
 Above Mercedes-Benz Showroom, Bhartana-Vesu, Surat-395007

Date: 26<sup>th</sup> September 2023

**BLS International Services Limited**  
 Regd Office: G-4B-1, Extension Mohan Co-operative Indl. Estate, Mathura Road, New Delhi - 110044  
 CIN: L51909DL1983PLC016907; Website: http://www.blsinternational.com  
 Email: compliance@blsinternational.net; Contact no. +91 11-45795002

**NOTICE FOR THE EQUITY SHAREHOLDERS OF THE COMPANY**  
**SUB: TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND**

This notice is hereby given pursuant to the provisions of Section 124 and other applicable provisions of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments and modifications made thereon, from time to time, ("the Rules") notified by the Ministry of Corporate Affairs, that shares in respect of which dividend has been unpaid or unclaimed by the shareholders for seven consecutive years or more ("such shares") shall be transferred by the Company to the DEMAT account of Investor Education and Protection Fund Authority ("IEPF Authority").

Unclaimed or unpaid Interim dividend for the Financial Year 2016-17 shall be transferred by the Company to the IEPF Authority within statutory period. Hence, all the underlying equity shares in respect of which dividends are unpaid/unclaimed for the last seven consecutive years from the Financial Year 2016-17, have to be transferred to the IEPF Authority as per the rules.

Complying with the requirements set out in the rules, the Company has already communicated to the concerned shareholders individually through speed post, at their latest available address, whose dividends are lying unclaimed since 2016-17 for the seven consecutive years or more and whose equity shares are liable to be transferred to IEPF Authority under the said Rules for advising them to claim the dividend expeditiously.

Shareholders who have not claimed their interim dividend for the year 2016-17 can claim their dividends from the Company or Company's Registrar and Share Transfer Agent (RTA) i.e. Beetal Financial & Computer Services (P) Limited at 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel. No.: 011-29961281/82, E-mail: beetalrta@gmail.com on or before December 20, 2023, in order that such shares are not transferred by the Company to the IEPF Authority.

All the valid claim (complete in order of all documents) received in this regard till December 20, 2023 shall be dealt with by the Company according to applicable Laws/ Rules. In case no valid claim has been made, the shares in respect of which dividends are lying unpaid/ unclaimed by December 20, 2023; the Company shall be constrained, without any further notice, to transfer the shares to the IEPF Authority pursuant to the IEPF Rules.

Further, in terms of Rule 6 (3) of the Rules, the Company has also uploaded the statement containing full details of such shareholders and shares due for transfer to the IEPF Authority on its website at www.blsinternational.net. Concerned shareholder(s) may please note that the details uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of physical shares to the IEPF Authority.

Members are hereby informed that no claim shall lie against the Company in respect of unclaimed dividend and shares including all benefits accruing on such shares, if any, transferred to the IEPF Authority pursuant to the rules and same can be claimed back by them from the IEPF Authority by following the procedure as prescribed in the rules.

In case of any queries/ clarification, the concerned members may contact the Company or its Registrar and Share Transfer Agent ("RTA") at the following addresses:

<b>BLS International Services Limited</b> Regd. Office: G-4B-1 Extension, Mohan Co-Operative Indl. Estate, Mathura Road New Delhi- 110044 E-mail: compliance@blsinternational.net Tel. +91-11-45795002	<b>Beetal Financial &amp; Computer Services (P) Limited</b> 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062 E-mail: beetalrta@gmail.com Tel. No.: 011-29961281/ 82
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For BLS International Services Limited  
 Sd/-  
 Dharak Mehta  
 Company Secretary & Nodal Officer  
 ICSI Membership No.: FCS12878

Place : New Delhi  
 Date : September 26, 2023

This is only an advertisement for information purposes and is not a prospectus announcement.

**VISHNUSURYA**  
**VISHNUSURYA PROJECTS AND INFRA LIMITED**  
 (Formerly known as Vishnusurya Projects and Infra Private Limited)  
 Corporate Identification Number: U63090TN1996PLC035491

Our Company was incorporated as 'Surya Developers and Promoters Private Limited', a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 17, 1996 issued by the Assistant Registrar of Companies, Tamil Nadu. The name of our Company was changed to 'Vishnusurya Logistics Private Limited', pursuant to a fresh certificate of incorporation dated September 1, 2010 issued by the Assistant Registrar of Companies, Tamil Nadu, Chennai, Andaman and Nicobar Islands. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on April 19, 2023 and a fresh certificate of incorporation dated May 12, 2023 was issued by the Registrar of Companies, Chennai consequent upon conversion, recording the change in the name of our Company to 'Vishnusurya Projects and Infra Limited'. For further details in relation to the change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 153 of the Prospectus.

Registered Office: 2<sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India.  
 Telephone No: +91 44 24950019; E-Mail: cs@vishnusurya.com; Website: www.vishnusurya.com;  
 Contact Person: Vakaday Subramanian Ravikumar, Company Secretary and Compliance Officer

**PROMOTER OF OUR COMPANY: BHAVANI JAYAPRAKASH**

**THE ISSUE**

**INITIAL PUBLIC ISSUE OF 73,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF VISHNUSURYA PROJECTS AND INFRA LIMITED ("VPIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 4,998.00 LAKHS (THE "ISSUE"), OF WHICH 3,70,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 251.60 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e., NET ISSUE OF 69,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 4746.40 LAKHS IS HERINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.87% AND 28.36%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.**

**THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME ("SEBI (ICDR) REGULATIONS"). THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE 320 OF THE PROSPECTUS.**

**OPENS ON: FRIDAY, SEPTEMBER 29, 2023**  
**CLOSES ON: WEDNESDAY, OCTOBER 4, 2023**

**ISSUE**

**FIXED PRICE ISSUE AT ₹68/- PER EQUITY SHARE.**  
**THE ISSUE PRICE OF ₹68/- IS 6.8 TIMES OF THE FACE VALUE.**

**MINIMUM LOT SIZE**

**2,000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS**  
**4,000 EQUITY SHARES AND IN MULTIPLES OF 2,000 EQUITY SHARES THEREAFTER FOR OTHER INVESTORS INCLUDING NII/QIB CATEGORY**

**ASBA\***

**Simple, Safe, Smart way of Application - Make use of it!!!**

**\*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**

**MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.**

**UPI** UPI now available in ASBA for individual UPI Applicants, whose application sizes are up to ₹5.00 lakhs, applying through Registered Brokers, DPs, & RTAs. Applicants to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Banks supporting UPI is also available on SEBI at www.sebi.gov.in

For details on the ASBA and UPI process, please refer to the details given in ASBA Form and Abridged Prospectus and also please refer to the section "Issue Procedure" beginning on page 320 of the Prospectus. The process is also available on the website of the Association of Investment Bankers of India and Stock Exchange in the General Information Document. ASBA Forms can be downloaded from the website of NSE at www.nseindia.com and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in.

The Application Forms which do not have the details of the Applicant's depository account including DP ID, PAN, UPI (in case of RIBs using the UPI mechanism) and Beneficiary Account Number shall be treated as incomplete and rejected. In case DP ID, Client ID and PAN mentioned in the Application Form and entered into the electronic system of the stock exchange, do not match with the DP ID, Client ID and PAN available in the depository database, the application is liable to be rejected. Applicants will not have the option of getting allotment of the Equity Shares in physical form. The Equity Shares on allotment shall be traded only in the dematerialised segment of the Stock Exchange.

**LISTING:** The Equity Shares offered through the Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited ("NSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations. Our Company has received an In-Principal approval letter dated September 15, 2023 from NSE for using its name in the Offer Document for listing of our shares on the Emerge Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the NSE.

**DISCLAIMER CLAUSE OF SEBI:** Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and the SEBI shall not issue any observation on the Offer Document. However, it was furnished to SEBI in soft copy only for your records. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 302 of the Prospectus.

**DISCLAIMER CLAUSE OF NSE:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the 'Disclaimer Clause of NSE' on page 304 of the Prospectus.

<b>LEAD MANAGER TO THE ISSUE</b>	<b>REGISTRAR TO THE ISSUE</b>	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b>
<b>KHANDWALA SECURITIES LIMITED</b> Vikas Building, Ground Floor, Green Street, Fort, Mumbai-400 023, Maharashtra, India Telephone: +91 22 40767373 E-mail: rinav@kslindia.com/ipa@kslindia.com Website: www.kslindia.com Investor Grievance E-mail: investorsgrievances@kslindia.com Contact Person: Rinav Manseta/Abhishek Joshi SEBI Registration Number: INM000001899	<b>CAMEO CAMEO CORPORATE SERVICES LIMITED</b> Subramanian Building, No.1, Club House Road, Chennai-600 002, Tamil Nadu, India Telephone: +91 44 40020741 / 40020706 / 40020780 / 40020700 Fax: +91 44 28460129; E-mail: priya@cameoindia.com Investor Grievance E-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Sreepriya, K SEBI Registration No.: INR000003753	<b>VISHNUSURYA</b> Vakaday Subramanian Ravikumar 2 <sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India. Email: cs@vishnusurya.com Applicants can contact the Compliance Officer or the LM or the Registrar to the Issue in case of any Pre-Issue or Post-Issue related problems, such as non-receipt of Allotment Advice or credit of allotted Equity Shares in the respective beneficiary account or unblocking of funds etc.

**CREDIT RATING:** As this is an Offer of Equity Shares there is no credit rating for this Issue.

**DEBENTURE TRUSTEES:** This is an Offer of equity shares; hence appointment of debenture trustee is not required.

**IPO GRADING:** Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

**BASIS FOR ISSUE PRICE:** The Issue Price is determined by our Company in consultation with the Lead Manager. The financial data presented in the section "Basis for Issue Price" on page 88 of the Prospectus, are based on our Company's restated financial statements. Investors should also refer to the sections titled "Risk Factors" and "Restated Financial Information" on pages 28 and 191, respectively, to get a more informed view before making the investment decision.

**BANKER TO THE ISSUE AND SPONSOR BANK: ICICI BANK LIMITED**

**AVAILABILITY OF APPLICATION FORMS:** The Application Forms and copies of the Prospectus may be obtained from the Registered Office of the Company, Vishnusurya Projects and Infra Limited; the Office of the Lead Manager, Khandwala Securities Limited. Application Forms will also be available at the selected location of Registered Brokers, Banker to the Issue, RTA and Depository Participants. Application Forms can also be obtained from the Designated Branches of SCSBs, the list of which is available on the website of SEBI at www.sebi.gov.in. Application Forms can also be downloaded from the website of NSE at www.nseindia.com.

**AVAILABILITY OF PROSPECTUS:** Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factor contained therein, before applying in the Issue. A full copy of the Prospectus shall be available at the website of SEBI at www.sebi.gov.in; the website of NSE at www.nseindia.com, the website of Lead Manager at www.kslindia.com and the website of the Issuer Company at www.vishnusurya.com.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to the section, "Risk Factors" on page 28 of the Prospectus.

**PRECAUTIONARY NOTICE TO INVESTORS**

Investors are advised to read the Prospectus including the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risk factors on page no. 28 involved. Specific attention of the investors is invited to THAT ANY News/Advertisements/ SMS/ Messages/ Articles and Videos, if any, being circulated in the digital media and/or print media, speculating about the investment opportunity in our Company's issue and about equity shares of our Company being available at premium and/or discount to the Issue price ("Message") during the issue period IS AND/ OR WILL NOT AND/ OR has not been issued by our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies. ANY SUCH MESSAGE IN circulation is misleading & fraudulent advertisement and issued by a third party to sabotage the IPO, our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies and the intermediaries are not involved in any manner whatsoever.

**ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013:**

**Main Objects of the Company as per MoA:** For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 153 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 362 of the Prospectus.

**Liability of Members as per MoA:** The Liability of the members of the Company is Limited.

**Capital Structure:** Authorized Capital of ₹2,50,00,00,000 (Two Crore and Fifty Lakh) Equity shares of ₹10 each Pre-Issue Capital: Issued, Subscribed and Paid-up Capital ₹1,725.97 Lakhs consisting of 1,72,59,671 Equity Shares of ₹10 each. Post Issue Capital: Issued, Subscribed and Paid-up Capital ₹2,46,09,97,97 Lakhs consisting of 2,46,09,97,97 Equity Shares of ₹10 each. For details of the Capital Structure, please refer to the chapter titled "Capital Structure" beginning on page 69 of the Prospectus.

**Names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them:** The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Initial allotment to Mr. R. N. Jayaprakash (100 Equity Shares) and Ms. Bhavani Jayaprakash (100 Equity Shares) being the subscribers to the MOA of our Company.

**All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated September 23, 2023.**

**Investors should read the Prospectus carefully, including the Risk Factors on page 28 of the Prospectus before making any investment decision.**

For Vishnusurya Projects and Infra Limited  
 On behalf of the Board of Directors  
 Sd/-  
 Sanal Kumar V  
 Whole Time Director and CEO  
 DIN: 07546821

Place : Chennai  
 Date : September 25, 2023

Vishnusurya Projects and Infra Limited is proposing, subject to market conditions, an initial public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chennai ("ROC"). The Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.kslindia.com, the website of the NSE i.e. www.nseindia.com, and website of the Issuer Company at www.vishnusurya.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus, which has been filed with the ROC.

The Equity Shares have not been and will not be registered under the US Securities Act, 1933 ("Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. Persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

...continued from previous page.

BOOK RUNNING LEAD MANAGER OF THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER OF THE ISSUER
 <p><b>INDORIENT FINANCIAL SERVICES LIMITED</b> Address: A/501, Rustomjee Central Park, Executive Spaces, Andheri Kuria Road, Chakala, Mumbai - 400093, Maharashtra, India. Tel No.: +91-79772 12186 E-mail: compliance-ifs@indorient.in, Investor Grievance Email: wecare@indorient.in Website: www.indorient.in, Contact Person: Mr. Ivor Anil Misquith SEBI Registration No.: INM000012661, CIN: U67190DL1993PLC052085</p>	 <p><b>BIGSHARE SERVICES PRIVATE LIMITED</b> Address: S6-2, 6th Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India. Tel No.: +91 - 22 - 6263 8200, Fax No.: +91 - 22 - 6263 8299 E-mail: ipo@bigshareonline.com, Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com, Contact Person: Mr. Babu Rapheal C SEBI Registration No: INR00001385, CIN: U99999MH1994PTC076534</p>	 <p><b>MRS. POONAM JAIN</b> NEWJAISA TECHNOLOGIES LIMITED Address: 207/B2, 2nd Cross Road, J.C. Industrial Estate Bikasipura Main Road, Off Kanakpura Road, Near Delhi Public School Bangalore, 560078, Karnataka, India Tel No.: +91 93901 77182, E-mail: cs@newjaisa.com</p>

**AVAILABILITY OF RED HERRING PROSPECTUS:** Investors should note that Investment in Equity Shares involves a degree of risk and are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the company at [www.newjaisa.com](http://www.newjaisa.com), the website of the BRLM to the Issue at [www.indorient.in](http://www.indorient.in) and the website of NSE Emerge at [https://www.nseindia.com/companies-listing/corporate-filings-offer-documents#sme\\_offer](https://www.nseindia.com/companies-listing/corporate-filings-offer-documents#sme_offer) respectively.

**AVAILABILITY OF BID-CUM-APPLICATION FORMS:** Bid-Cum-Application forms can be obtained from the Registered Office of the Company: **NewJaisa Technologies Limited**, Telephone +91 9390177182, Registered office of the BRLM: **Indorient Financial Services Limited**, Telephone: +91-7977212186 and at the selected locations of the Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of NSE Emerge and the designated branches of SCBS, the list of which is available at websites of the stock exchange and SEBI.

**ESCROW COLLECTION BANK / REFUND BANK / PUBLIC ISSUE ACCOUNT BANK / SPONSOR BANK:** HDFC BANK LIMITED

**LINK TO DOWNLOAD ABRIDGED PROSPECTUS:** <https://newjaisa.com/pages/investors>

**UPI:** Retail Individual Bidders can also Bid through UPI Mechanism

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus

On behalf of Board of Directors  
NewJaisa Technologies Limited  
Sd/-  
Vishesh Handa  
Managing Director

Place: Bangalore, Karnataka  
Date: September 25, 2023

**Disclaimer:** NewJaisa Technologies Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and the Red Herring Prospectus dated September 16, 2023 has been filed with the Registrar of Companies, Bangalore and thereafter with SEBI and the Stock Exchange. The RHP is available on the website of NSE Emerge at [https://www.nseindia.com/companies-listing/corporate-filings-offer-documents#sme\\_offer](https://www.nseindia.com/companies-listing/corporate-filings-offer-documents#sme_offer) and is available on the websites of the BRLM at [www.indorient.in](http://www.indorient.in). Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled "Risk Factors" beginning on page 29 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

CONCEPT

**INC-26**  
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Regional Director  
Eastern Region  
Nizam Palace, II MSO Building, 3rd Floor,  
234/4, A.J.C. Bose Road, Kolkata-700020.  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

**AND**  
In the matter of Subshree Tradelink Private Limited having its registered office at 6B, Bentic Street, Kolkata-700001, West Bengal.

**Petitioner**  
Notice is hereby given to the General Public that the company proposes to make application to the Central Government (Regional Director) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 20th July, 2023, to enable the company to change its Registered Office from "State of West Bengal" to "State of Manipur".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to Regional Director, Eastern Region, at the address Nizam Palace, II MSO Building, 3rd Floor, 234/4, A.J.C. Bose Road, Kolkata-700020 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

**SUBSHREE TRADELINK PRIVATE LIMITED,**  
CIN-U51109WB2008PTC126558, 6B, Bentic Street, Kolkata-700001, West Bengal.

For and on behalf of the Petitioner  
Sd/-  
Director  
DIN : 05130158

For and on behalf of the applicant  
For Subshree Tradelink Private Limited  
Sd/-  
(Director)  
DIN : 05130158  
Date : September 22, 2023  
Place : Kolkata

**Bank of Baroda**  
ROSBAR KMK, 4, Brabourne Road, Kolkata - 700 001

**Corrigendum**  
Pursuant to the E Auction sale notice published in this newspaper on 18.08.2023 on account of borrower in s.no.1, Mrs. Krishna Nayak and Mr. Sadanand Nayak of ROSARB Branch in which the auction for property scheduled on 29.09.2023 should be treated as cancelled and withdrawn.

26.09.2023  
Authorised Officer

### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No.8.9.10.11.1st Floor, Shree Ramkrishna Niwas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	<a href="https://pcptsrvlltd.com/">https://pcptsrvlltd.com/</a>
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	<a href="https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487">https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: <a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	<a href="mailto:ip.pcts@gmail.com">ip.pcts@gmail.com</a>

Sd/-  
CA Sunil Kumar Kabra  
IRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
IBBI Registration No.: IBBI/PA-001/FP-P01011/2017-18/11682  
Date: 26<sup>th</sup> September 2023  
301, 3<sup>rd</sup> Floor, Regus Business Center, New Citylight Road,  
Place: Surat Above Mercedes-Benz Showroom, Bhanthana-Vesu, Surat-395007

### इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

**Stressed Assets Management Large (SAML)**  
Kolkata Branch, 14, India Exchange Place, 1st Floor  
Indian Bank Building, Kolkata - 700 001  
E-mail : [samkolkata@indianbank.co.in](mailto:samkolkata@indianbank.co.in)  
Ph. No. : (033) 2231 1471

**SALE NOTICE  
FOR SALE OF  
IMMOVABLE  
ASSETS**

[See Proviso to Rule 8(6) read with Rule 9(1) and Rule 6(2)]

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) read with Rule 9(1) and Rule 6(2) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) / Guarantor(s) / Mortgagee(s) that the below described Immovable Property(ies) mortgaged / charged to the Secured Creditor, the **Physical Possession of which has been taken by the Authorised Officer of Indian Bank (Erstwhile Allahabad Bank), Stress Asset Management Large Kolkata Branch, (Secured Creditor)**, will be sold on "As is where is basis", "As is what is basis", and "Whatever there is basis" on **26.10.2023** for recovery of **Rs. 4,11,45,292.26** (Rupees Four Crore Eleven Lac Forty Five Thousand Two Hundred Ninety Two and Paise Twenty Six only) as on **07.06.2018** with further interest, costs, other charges and expenses thereon of payment for **Indian Bank (Erstwhile Allahabad Bank), Stress Asset Management Large Kolkata Branch, (Secured Creditor)** from **M/s. Krishna Kamala Kali Agro Products Pvt. Ltd.**, Registered and Corporate Office: Village - Baladwip, P. O. : Satberia, P. S. : Kotulpur, Bankura, Pin - 712612

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

a) Name of Account Borrower(s)/Mortgagor(s) Guarantor(s)/Director(s)	b) Name of the Branch	Detailed Description of Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property f) Type of Possession
a) Borrower : M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Registered and Corporate Office: Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 Directors : 1. Sri Rati Ranjan Roy, S/o. Kalipada Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 2. Mrs Rinku Roy W/o. Prasanta Kumar Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 3. Sri Prasanta Kumar Roy S/o. Rati Ranjan Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 b) Stressed Assets Management Large Branch, Kolkata	a) Borrower : M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Registered and Corporate Office: Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 Directors : 1. Sri Rati Ranjan Roy, S/o. Kalipada Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 2. Mrs Rinku Roy W/o. Prasanta Kumar Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 3. Sri Prasanta Kumar Roy S/o. Rati Ranjan Roy Director of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd., Village : Baladwip, P. O. : Satberia P. S. : Kotulpur, Bankura, Pin - 712612 b) Stressed Assets Management Large Branch, Kolkata	<b>Property - 1 :</b> All that part & parcel of the bastu land with building of area 0.87 Acre bearing Deed No. 00283 of year 2010 situated at Mouza - Baladwip, J. L. No. 169, L. R. Khatian No. 430, R. S. & L. R. Dag Nos. 412 & 413 within limit of Sihar Gram Panchayat, P. S. : Kotulpur, District : Bankura, West Bengal, standing in the name of the Directors Mr. Prasanta Kumar Roy, Mr. Rati Ranjan Roy and Mrs. Rinku Roy of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd. along with all Fixed Assets including plant & machinery in the unit of M/s. Krishna Kamala Kali Agro Products Pvt. Ltd. situated at Mouza - Baladwip, P. S. : Kotulpur, District - Bankura, West Bengal. <b>Property - 2 :</b> All that part & parcel of the bastu land with single storied residential building of area 9 Satak out of total land of 20 Satak bearing Deed No. 3131 of year 2014 situated at Mouza - Baladwip, J. L. No. 169, L. R. Khatian No. 458, R. S. & L. R. Dag No. 403 within limit of Sihar Gram Panchayat, P. S. : Kotulpur, District - Bankura, West Bengal, standing in the name of Rinku Roy	<b>Rs. 4,11,45,292.26</b> (Rupees Four Crore Eleven Lac Forty Five Thousand Two Hundred Ninety Two and Paise Twenty Six only) as on <b>07.06.2018</b> with further interest, costs, other charges and expenses thereon	<b>Property 1 :</b> a) <b>Rs. 2,10,000,000 (*)</b> (Rupees Two Crore Ten Lac only) b) <b>Rs. 21,00,000.00</b> (Rupees Twenty One Lac only) c) <b>Rs. 1,00,000/-</b> (Rupees One Lac only) d) <b>IDIB50046147733A</b> e) <b>Not known to us</b> f) <b>Physical Possession</b> <b>Property 2 :</b> a) <b>Rs. 21,00,000.00 (*)</b> (Rupees Twenty One Lac only) b) <b>Rs. 2,10,000.00</b> (Rupees Two Lac Ten Thousand only) c) <b>Rs. 25,000.00</b> (Rupees Twenty Five Thousand only) d) <b>IDIB50046147733B</b> e) <b>Not known to us</b> f) <b>Physical Possession</b>

(\*) SALE PRICE SHOULD BE ABOVE RESERVE PRICE

**Date of Inspection : 26.09.2023 to 25.10.2023 between 10:00 A.M. to 4:00 P.M.**  
**Date & Time of E-auction : Date : 26.10.2023, Time : 11.00 A.M. to 5.00 P.M.**  
**Platform of e-auction Service Provider : <https://www.mstcecommerce.com/auctionhome/ibapi>**

Bidders are advised to visit the website ([www.mstcecommerce.com](http://www.mstcecommerce.com)) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDISK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact [ibapiop@mstcecommerce.com](mailto:ibapiop@mstcecommerce.com) and for EMD status please contact [ibapifin@mstcecommerce.com](mailto:ibapifin@mstcecommerce.com).

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001025026' and '011-4106131'.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and [www.mstcecommerce.com](http://www.mstcecommerce.com).

**Note : THIS IS ALSO A NOTICE TO THE BORROWER(S) / DIRECTOR (S)**

Date : 25.09.2022  
Place : Kolkata

Authorised Officer  
Indian Bank

## CANARA ROBECO

### Canara Robeco Mutual Fund

Investment Manager : Canara Robeco Asset Management Co. Ltd.  
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.  
Tel.: 6658 5000 Fax: 6658 5012/13 [www.canararobeco.com](http://www.canararobeco.com) CIN No. : U65990MH1993PLC071003

#### NOTICE

**Declaration of Results of Voting regarding Winding-up of Canara Robeco Gilt Scheme 1988 and fixing Scheme Closure Date:**

Unitholders of Canara Robeco Gilt Scheme 1988 ("Scheme") are hereby informed that Canara Robeco Asset Management Co. Ltd. ("AMC") had conducted meeting of Unitholders of Canara Robeco Gilt Scheme 1988 on September 18, 2023 at 11.30 a.m. at Construction House, Ground Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001 as per the Notice dated August 17, 2023 issued by AMC, to approve by simple majority of the unitholders present and voting at the meeting, a resolution to implement the decision to wind up the Scheme in accordance with SEBI direction.

Unitholder(s) present at the meeting voted in favour of the resolution to wind up the Scheme as per SEBI directions.

Based on the voting result, appropriate resolution has been passed to wind-up Canara Robeco Gilt Scheme, 1988 on September 26, 2023 (Closure Date).

For and on behalf of Canara Robeco Asset Management Company Ltd.  
(Investment manager for Canara Robeco Mutual Fund)

Date: 25.09.2023  
Place: Mumbai

Sd/-  
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

#### "IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."



## पंजाब नैशनल बैंक Punjab National Bank

...परोसे का प्रतीक ! ...the name you can BANK upon !

**POSSESSION NOTICE, [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]**

Nadia Circle Office, 1/4 Pandit L. K. Moitra Road, Krishnagar, Nadia - 741101, WB, E Mail: [cs8286@pnb.co.in](mailto:cs8286@pnb.co.in)

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower to repay the amount mentioned in the notice with further interest until payment in full, within 60 days from the date of notice/date of receipt of the said notice.

The borrower/ guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below.

The borrower/ guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount and interest thereon.

The borrower's / guarantor's / mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Sl. No.	Name of the Borrower & Guarantor with address and Branch Name	Description of the Immovable Property	a) Date of Demand Notice b) Date of Possession Notice affixed c) Amount outstanding
1.	<b>Mr. Amit Kumar Sarkar (Furniture of Amit Steel) S/o Mr. Asim Sarkar residing at Vill. &amp; P.O. Mahadebpur, P.S.- Haringhata, Dist.- Nadia, Pin-741257, Shri Asim Sarkar (Mortgagor) S/o Late Girish Chandra Sarkar residing at Vill. Mahadebpur Subuddipur, P.O.- Mahadebpur, P.S.- Haringhata, Dist.- Nadia, Pin-741257 Branch: Nagar Ukhra</b>	All That Piece And Parcel Land And Building property Situated At Jila- Nadia, P.S. - Haringhata, Under Jurisdiction Of Nagarukhra I No. Gram Panchayat, Mouza - Ukhra, J. L. No. - 77, L.R. Khatian No. - 6231, R.S. Dag No. - 346, L.R. dag No. - 616, Area Of (Vill) Land 2 Decimals, Being Sale Deed No. 3792 For The Year 2016, Registrar A.D.S.R, Haringhata, Nadia, Property Owned By Sri Asim Sarkar S/o Late Girish Chandra Sarkar. Butted & Bounded By (as Per Deed):-North - 12 Feet wide Earthen Road, South - Vacant land Of Anil Sarkar, East - Residence Of Nishipada Das, West-Residence Of Subrata Sadhu	a) 13.07.2023 b) 22.09.2023 c) <b>Rs.14,08,131.71</b> (Rupees Fourteen Lakh Eight Thousand One Hundred Thirty One and Paise Seventy One) with Interest charged up to 30.06.2023 and interest thereon.
2.	<b>Mr. Jahangir Mondal (Prop. of Suraiya Construction), Mr. Alamgir Mondal (Guarantor &amp; Mortgagor) &amp; Mr. Najmul Mondal (Guarantor &amp; Mortgagor) all three are sons of Mr. Siddik Mondal (also known as Abu Siddik Mondal) and all three are residing at Goadob Paschimpara, Nagarukhra, P.O.- Nagarukhra, P.S.- Haringhata, Dist.- Nadia, Pin-741257 Branch: Nagar Ukhra</b>	All That Piece And Parcel Land And Building, The Property Situated At Vill. - Goadob Paschim Para, P.O.- Nagarukhra, P.S.- Haringhata, Under Nagarukhra 1 No. Gram Panchayat, Dist.- Nadia, J.L. No. 83, mouza - Goadob, Touzi No. 13, L.R. Khatian No. 82/1, R.S. & L.R. Dag No.1087/2601, Area Of Land 06 Decimals, Property Owned By (1) Jahangir Mondal, (2) Najmul Mondal & (3) Alamgir Mondal, All Three Are Sons Of Abu Siddik Mondal, Being Deed No. 1 - 130900185 For The Year 2017, A.D.S.R.O. Haringhata, Nadia. Butted & Bounded By (as Per Deed)-North By: Residence Of Abu Talib Mondal, South By: Residence Of Imam Mondal, East By: Residence Of Akbar Mondal, West By: Residence Of Samsuddin Mondal	a) 10.07.2023 b) 22.09.2023 c) <b>Rs. 6,08,185.38</b> (Rupees Six Lakh Eight Thousand One Hundred Eighty Five and Paise Thirty Eight) with Interest charged up to 30.06.2023 and interest thereon.
3.	<b>Mr. Jahangir Mondal (Prop. of Suraiya Construction) S/o Mr. Siddik Mondal (also known as Abu Siddik Mondal) residing at Goadob Paschimpara, Nagarukhra, P.O.- Nagarukhra, P.S.- Haringhata, Dist.- Nadia, Pin-741257, Branch: Nagar Ukhra</b>	All That Piece And Parcel Land and Building, The Property Situated At Vill. - Goadob, P.O.- Nagarukhra, P.S.- Haringhata, Under Nagarukhra 1 No. Gram Panchayat, Dist.- Nadia, J.L. No. 83, mouza - Goadob, Touzi No. 13, R.S. Khatian No. 728, L.R. Khatian No. 1772, Halkhatian No. 2124, R.S. & L.R. Dag No. 341, Area Of Land 05 Decimals, property Owned By Jahangir Mondal, Son Of Abu Siddik Mondal, Being Deed No. 1 - 130900274 For (The Year 2019, A.D.S.R.O. Haringhata, Nadia. Butted & Bound By (as Per Deed): North By: 6 Feet common Passage, South By: Vacant land Of Yusuf Myyan, East By: Road, West By: Vacant Land	a) 10.07.2023 b) 22.09.2023 c) <b>Rs. 9,81,227.00</b> (Rupees Nine Lakh Eighty One Thousand Two Hundred Twenty Seven) with interest charged up to 30.06.2023 and interest thereon.
4.	<b>1. M/s. Krishna Traders Prop. Sri Lakshman Chandra Ghosh, at Chakdaha-Bongoan Road, Lalpur, Raghunath Bhawan, P.O. &amp; P.S.- Chakdaha, Dist.- Nadia, Pin-741222, 2. Sri Lakshman Chandra Ghosh (Borrower, Mortgagor, Proprietor &amp; Legal Heir of Late Sikha Rani Ghosh) S/o Late Raghunath Ghosh, residing at Chakdaha-Bongoan Road, Lalpur, Raghunath Bhawan, P.O. &amp; P.S.- Chakdaha, Dist.-Nadia, Pin-741222, 3. Sri Shantanu Ghosh (Guarantor, Mortgagor &amp; Legal Heir of Late Sikha Rani Ghosh) S/o Sri Lakshman Chandra Ghosh, residing at Chakdaha-Bongoan Road, Lalpur, Raghunath Bhawan, P.O. &amp; P.S.- Chakdaha, Dist.- Naida, Pin-741222, 4. Smt Shaswati Ghosh Deb (Legal Heir of Late Sikha Rani Ghosh) W/o Sri Gopal Deb, residing at Vill.- Ranjanpally (Near Dr. Ranjan Roy's House) P.O. &amp; P.S.- Chakdaha, Dist.- Nadia, Pin-741222 Branch: Chakdaha</b>	a) Hypothecation Of Entire Stocks, Book Debts of The Firm Including Goods In Transit, outstanding Monies, Receivables And Advances Both Present And Future. b) Equitable Mortgage Of Land And Three Storied Building Situated At Ranjanpally, Known As "Raghunath Bhawan", P.O. & P.S. - Chakdah, Under Tatla II Gram Panchayat, Dist. - Nadia, Mouza - Lalpur, J. L. No. - 20, R.S. & L.R. Khatian No. - 2449, 2884, 2588, R.S. Dag No. - 528, & L.R. Dag No. - 1610, Area Of Land - 15.50 decimals, Nature Of Land - Bari/ commercial, Recorded In Deed Nos. (1) I - 00361/1992, (2) I - 06123/1985, (3) I-06376/1985, All Three Deeds In The Name of Sri Lakshman Chandra Ghosh, (4) I - 06377/1985, (5) I - 06121/1985, In The Name Of Sri Shantanu Ghosh & (6) I - 06122/1985, (7) I - 06375/1985 In The Name Of Late Sikha Rani Ghosh (since Deceased) and Represented Now By her Legal Heirs - Sri Lakshman Chandra Ghosh, Sri Shantanu Ghosh & Smt. Shaswati Ghosh Deb and all The Above Deeds Were Registered Before The A.D.S.R.- Chakdaha, Nadia. Butted And Bounded By: North: Land Of Pabitra Kundu And Others, South: Chakdaha-Bongoan Road, East: Building Of Sadhan Sanyal Namely Nilmoni Nilay, West: Commercial Building Mayer Ashirbad c) Hypothecation Of Personal Vehicle (four wheeler) Bearing Registration Number - WB90D 1708, Model Name - Hyundai Creta 1.6 VTVT SX+SE 2 Tone X5B+PSW, Engine Number - G4FGHW654431, Chassis Number - MALC381CLJM372294'B, Capacity - 1591 CC, Manufacturing Year - 2018, Registered in The Name of Sri Lakshman Chandra Ghosh.	a) 10.07.2023 b) 22.09.2023 c) <b>Rs. 7,20,91,533.39</b> (Rupees Seven Crore Twenty Lakh Ninety One Thousand Five Hundred Thirty Three and Paise Thirty Nine) with interest charged up to 30.06.2023 and interest thereon.
5.	<b>1. Mr. Balram Sardar S/o Mr. Santu Sardar residing at 51 No. Rail Gate, Vill.- Madhya Ghugia, P.O.- Chakdaha, P.S.- Chakdaha, Dist.- Nadia, Pin-741222, 2. Smt. Sumitra Sardar W/o Mr. Balram Sardar residing at 51 No. Rail Gate, Vill.- Madhya Ghugia, P.O.- Chakdaha, P.S.- Chakdaha, Dist.- Nadia, Pin-741222 Branch: Chakdaha</b>	All that Piece And Parcel Land And Building Property Situated At Tatla Under Tatla1 No. Gram Panchayat, P.O. & P.S. Ch	

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, AT CHANDIGARH CP (CAA) No. 29/Chd/Hry/2023 CONNECTED WITH CA [CAA] No. 10/Chd/Hry/2023 In The Matter of the Companies Act, 2013

In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

Notice of Petition SUCHALIS CONFECTIONERY PRIVATE LIMITED A private limited company incorporated under the provisions of the Companies Act, 2013

MUHAVRA ENTERPRISES PRIVATE LIMITED A private limited company incorporated under the provisions of the Companies Act, 1956

Notice of Petition A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited

Advocates for Muhavra Enterprises Private Limited Petitioner No. 2/Transferee Company Address: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi-110065

Dated 26/09/2023 IndusLaw

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, AT CHANDIGARH CP (CAA) No. 29/Chd/Hry/2023 CONNECTED WITH CA [CAA] No. 10/Chd/Hry/2023 In The Matter of the Companies Act, 2013

In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

Notice of Hearing SUCHALIS CONFECTIONERY PRIVATE LIMITED A private limited company incorporated under the provisions of the Companies Act, 2013

MUHAVRA ENTERPRISES PRIVATE LIMITED A private limited company incorporated under the provisions of the Companies Act, 1956

Notice of Hearing A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited

Advocates for Suchalis Confectionery Private Limited Petitioner No. 1/Transferee Company Address: IndusLaw, 2nd Floor, Block D, The Mira, Ishwar Nagar, New Delhi-110065

Dated this 26/09/2023 IndusLaw

SURAKSHA ASSET RECONSTRUCTION LIMITED Registered office: IT House, 36, Dr. R.K. Shrirohdhar Road, Parel East, Mumbai - 400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700

Aditya Birla Housing Finance Limited Registered Office: Indian Rayon Compound, Varanasi, Gujarat - 362266 Branch Office: Aditya Birla Housing Finance Limited No N/17, 1st Floor, Vijaya Building, Barakhamba Road, New Delhi - 110001

APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) POSSESSION NOTICE (for immovable Property) Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

DESCRIPTION OF THE IMMOVABLE PROPERTY All That Piece And Parcel Of Entire Second Floor (With Terrace Rights) Over And Above Of Property Bearing No. F-12, Total Plot Area 167.22 Sq. Mtrs. And Plinth Area 111.34 Sq. Mtrs.

Date: 23/09/2023 Place: New Delhi Authorised Officer Aditya Birla Housing Finance Limited

Aditya Birla Housing Finance Limited Registered Office: Indian Rayon Compound, Varanasi, Gujarat - 362266 Branch Office: Aditya Birla Housing Finance Limited No N/17, 1st Floor, Vijaya Building, Barakhamba Road, New Delhi - 110001

APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002) POSSESSION NOTICE (for immovable Property) Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

DESCRIPTION OF THE IMMOVABLE PROPERTY ITEM NO.1: All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 285, Admeasuring 32 Sq. Mtrs.

Date: 22/09/2023 Place: Delhi Authorised Officer Aditya Birla Housing Finance Limited

Extension of EoI / Investment Opportunity in Mabsoot Buildhomes India Private Limited Addendum to the Advertisement published on 07 July 2023 This is with reference to the advertisement for Invitation for Expression of Interest (EOI) to submit resolution plan in relation to the Corporate Insolvency Resolution Process of Mabsoot Buildhomes India Private Limited published on 07 July 2023

The South Indian Bank Ltd, Regional Office-Delhi, Plot No. 21&21/1, 3rd Floor, Near Karol Bagh Metro Station, Opposite Metro Pillar No. 98, Pusa Road, Karol Bagh, New Delhi-110005, Phone: 11 4233 1664/011 4512 8661, E-mail: rto08@sib.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (See proviso to rule 8 (6)) Auction Sale Notice for Sale of Immovable under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged to The South Indian Bank Ltd, Vasundhara Branch, the PHYSICAL POSSESSION of Item No. 1 has been taken on 03/09/2022 and Item No. 2 has been taken on 26/09/2022 by the Authorised Officer of The South Indian Bank Limited, will be sold on 'as is where is', 'as it what is', and 'whatever there is' on 11/10/2023 for recovery of an amount of Rs. 16,29,08,409.16/- (Rupees Sixteen Crore Twenty Nine Lakhs Eight Thousand Four Hundred Nine And Paise Sixteen Only) as on 30/08/2023 due to The South Indian Bank Limited, Vasundhara Branch from (1) M/s. Shri Gangadas Textile Industries Limited with office address at 7098 Shop no. 1, Jain Market, Guru Nanak Gali, Gandhi Nagar, Delhi- 110 031 Also at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010 Also at Ground & First Floor, Property No. 465, Near Sabzi Mandi, Jheel Khurana, Delhi 110 051, (2) M/s. GG Fabrics under proprietorship of Mr. Nitin Dawar at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010, (3) Mr. Pankaj Ahuja, resident of 4181 O4 Duragpur Halibawal, Kalan, Ludhiana, Punjab 141 001, (4) Mrs. Hema Ahuja, resident of 4181, O4 Duragpur Halibawal, Kalan, Ludhiana, Punjab 141 001, (5) Mr. Rakesh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (6) Mr. Suresh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (7) Mr. Vinay Dawar resident of House No. 267, Block A, Rajguru Nagar, Ludhiana, Punjab 141 012, (8) Mr. Nitin Dawar resident of House No. 267, Block A, Rajguru Nagar, Ludhiana, Punjab 141 012, (9) Mrs. Shivani Kochar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051 Also at House # 267, Block A, Rajguru Nagar, Ludhiana, Punjab- 141 012 Also at House # 504, Block GX, BRS Nagar Extension, Opposite Verka Milk Plant, Ferozpur Raod, Ludhiana, 141 012 Also at 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110051

Description of property Item No: 1 All that Part and Parcel of Freehold Residential Plot admeasuring 200 square yards, Portion of Property No. 74 out of Kharsa No. 4/39, along with Residential Buildings constructed upon it along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at situated at Ram Nagar Extension, Village Khureji Khas, Illaga Shahdara, Delhi 110 051 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar (Addressed no. 6) more particularly described under (1) Sale Deed no. 560 dated 19-02-1998 registered on 05-03-1998, (2) Sale Deed No. 561 registered on 05-03-1998 and (3) Sale Deed No. 7255 dated 07-06-2006 at SRO VIII- Delhi bounded on North by Property no. 73, South by Property no. 75, East by 20 feet wide Road and West by other Property.

Name of Property Owner Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar Reserve Price Rs. 3,58,50,000/- (Rupees Three Crore Fifty Eight Lakhs Fifty Thousand Only) Earnest Money Deposit (EMD) Rs. 35,85,000/- (Rupees Thirty Five Lakhs Eighty Five Thousand Only)

Description of property Item No: 2 All that Part and Parcel of Freehold Residential Property admeasuring 50 square yards out of area measuring 100 sq. yds. out of total area measuring 218 sq. yds. out of Kharsa no. 464/362 along with Residential Buildings constructed upon it bearing no. MPL 783/18-A/5 (old), New No. D/7172 along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at Gaur Nanak Gali, Gandhi Nagar, Village Seelampur, Illaga Shahdara, Delhi 110 031 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar more particularly described under Sale Deed No. 1287 dated 09-05-1989 at SRO -IV, New Delhi/Delhi and Will dated 02-06-1997 bounded on North by Common Passage, South by Other's property, East by Common Wall & shop no. 7 and West by Common Wall & Shop no. 5.

Name of Property Owner Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar Reserve Price Rs. 3,12,00,000/- (Rupees Three Crore Twelve Lakhs Only) Earnest Money Deposit (EMD) Rs. 31,20,000/- (Rupees Thirty One Lakhs Twenty Thousand Only)

Date and Place of Sale of Item No: 1 and Item No: 2 11/10/2023 at 12:00 Noon THE SOUTH INDIAN BANK LTD, DELHI REGIONAL OFFICE, 3rd Floor, Plot No 21 & 21/1, Opp. Pillar No. 98 Near Karol Bagh Metro Station, Pusa Road, Karol Bagh, New Delhi - 110 005

The Authorized Officer has obtained search report regarding the property bearing Item No.1 from 01/01/2018 to 09/09/2022 and for Item No. 2 obtained search report from 01/01/2018 to 22/11/2022, it contains NO ENCUMBRANCE. For detailed terms and conditions of the sale, please refer to the link provided in South Indian Bank Ltd, website i.e. www.southindianbank.com.

b RBL BANK Ltd. Registered Office: 1st Lane, Shahpuri, Kolhapur-416001 Regional Office: Office 1st floor, Building no. 1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002) E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Table with columns: Name of the Borrower & Guarantor (s), Details of Property(ies), Amount as per Demand and Notice, Reserve Price, Date/Time of e-Auction, Last Date for Receipt of Bids, Name of Authorised Officer/Phone No./Email Id.

Terms and Conditions: (1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of https://www.bankauctions.com and https://www.rblbank.com/pdf-pages/news before submitting their bids and taking part in an auction.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction falling which, the Property will be auctioned/ sold to recover the outstanding dues.

"FORM A" PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF ALEXANDRE QUALITY MANAGEMENT INDIA PRIVATE LIMITED

Table with columns: S.No., Name of Corporate Person, Date of Incorporation of Corporate Person, Authority Under Which Corporate Person is Incorporated/Registered, Corporate Identity Number/Limited-Liability Identify Number of Corporate Person, Address of the Registered Office and Principal Office (if Any) of Corporate Person, Liquidation Commencement Date of Corporate Person, Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator, Last Date for Submission of Claims.

Notice is hereby given that Alexandre Quality Management India Private Limited has commenced voluntary liquidation on September 22, 2023. The stakeholders of Alexandre Quality Management India Private Limited are hereby called upon to submit a proof of their claims, on or before October 22, 2023, to the liquidator at the address mentioned against item 7.

"FORM G" INVITATION FOR EXPRESSION OF INTEREST FOR PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: S.No., Name of the corporate debtor along with PAN/ CIN/ LLP No., Address of the registered office, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products/services, Quantity and value of main products/ services sold in last financial year, Number of employees/ workmen, Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL, Last date for receipt of expression of interest, Date of issue of provisional list of prospective resolution applicants, Last date for submission of objections to provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit Expression of Interest.

CA Sunil Kumar Kabra IRP/ RP for M/s Process Construction and Technical Services Private Limited IBBI Registration No.: IBBI/PA-001/IRP-P01011/2017-18/11662 301, 3rd Floor, Regus Business Center, New Citylight Road, Place: Surat Above Mercedes-Benz Showroom, Barhanaha-Vesu, Surat-395007

THE BUSINESS DAILY FOR DAILY BUSINESS. FINANCIAL EXPRESS. FOR DAILY BUSINESS. financialexpress.com

HDB FINANCIAL SERVICES LIMITED E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002 REGISTERED OFFICE: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009, BRANCH OFFICE: HDB FINANCIAL SERVICES LIMITED, Kharsa No. 47, Opposite Dussehra Ground, Budelaa, Near Oxford School, Vikasipuri, New Delhi-110018

The Undersigned As Authorized Officer Of HDB Financial Services Limited Has Taken Over Possession Of The Following Property Pursuant To The Notice Issued U/s 13(2) Of The Securitisation And Reconstruction Of The Financial Assets And Enforcement Of Security Interest Act 2002 In The Following Loan Accounts With A Right To Sell The Same On 'as is Where is Basis' And 'as is What is Basis' For Realization Of Company's Dues. 1. BORROWER/S & GUARANTOR'S NAME & ADDRESS, 2. TOTAL DUE + INTEREST FROM, 3. DATE & TIME OF E-AUCTION, 4. RESERVE PRICE, 5. E-AUCTION DATE: 13.10.2023, 6. LAST DATE OF SUBMISSION OF EMD, 7. DATE OF INSPECTION.

Authorised Officer HDB FINANCIAL SERVICES LIMITED Mr Vikas Anand: 9971100384. Place: New Delhi, Date: 26.09.2023

**KINTECH RENEWABLES LIMITED**  
 CIN: L46102GJ1985PLC013254  
 Registered Office: Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad- 380015  
 Tel: (079)-26303064-74  
 Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034  
 Email: cskintechrenewables@gmail.com Website: www.kintechrenewables.com

**NOTICE OF POSTAL BALLOT/E-VOTING**

Members are hereby informed that the Company has on 24th September 2023, sent the Postal Ballot Notice to the members pursuant to Section 110 of the Companies Act, 2013 (the Act), in relation to the ordinary special resolutions as contained in the Notice, in electronic mode to the members, whose e-mail addresses are registered with the Company or the Depository Participant(s) unless the members have registered their request for a hard copy of the same. The Company has also completed the dispatch of the copies of Postal Ballot Notice along with the self-addressed pre-paid postage envelope to those shareholders whose email addresses are not registered with the Depositories/ Company, at their registered addresses.

The Company has also offered e-Voting facility for voting in accordance with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has engaged National Securities Depository Limited (NSDL) for this purpose. The Board of Directors of the Company have appointed Mr. Jatni Gupta, Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot and e-Voting in a fair and transparent manner.

Members are therefore requested to carefully read the instructions printed for voting through Postal Ballot and/ or e-Voting on the Postal Ballot Form and to note the following:

(a) The voting period both for Postal Ballot and e-voting begins on 9:00 AM on Monday, September 25, 2023 and ends 5:00 PM on Tuesday, October 24, 2023 for all the shareholders, whether holding shares in physical form or in demat form. Duly completed and signed Postal Ballot Forms should reach the scrutiner on or before 5:00 P.M. on October 24, 2023. Alternatively, votes may be duly cast electronically during the said period. All votes received from members after the said date, whether physically or electronically, will be treated as invalid. A member may request for a duplicate Postal Ballot Form, if so required.

(b) The Notice is being sent to all the Members, whose names appear on the Register of Members/Record of Depositories as on September 22, 2023. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

(c) Any members who have not received the postal ballot notice may apply to the Company at the Company Secretary, at Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034 or Email: cskintechrenewables@gmail.com.

(d) The members may view the notice of the aforesaid meeting by accessing the following websites: www.kintechrenewables.com website of the Company, www.mcregistrars.com website of our RTA and www.evoting.nsdl.com website of NSDL. The same may also be accessed on the website of Stock Exchange i.e. www.bseindia.com.

(e) The results of the Postal Ballot/e-voting will be declared on or before Thursday, October 26, 2023 at 5:00 PM at the registered office and corporate office of the Company by the Chairman or any other person authorized by him in that behalf. The results alongwith scrutiner's report shall be placed on the website of the Company and communicated to the Stock Exchange where the Company's shares are listed.

Members who have not registered their email address and in consequence could not receive the Postal Ballot Notice may get their email address registered by sending a request alongwith the requisite annexure available on the website of the Company i.e. www.kintechrenewables.com through an email to the RTA at mcstaaahmd@gmail.com or to the Company at cskintechrenewables@gmail.com.

Post successful registration of the email, the member would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or contact Ms. Pallavi Mhatre, Manager, National Securities Depository Ltd., Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, at the designated email address: pallavi@nsdl.co.in/evoting@nsdl.co.in or at telephone no. +91 22 2499 4545.

By order of the Board  
 For Kintech Renewables Limited  
 Sd/-  
 Sachin Kumar  
 Company Secretary & Compliance Officer

Place: New Delhi  
 Date: September 25, 2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8/9/10/11, 1st Floor, Shree Ramkrishna Nivas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	https://pctsprivltd.com/
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: ip.pcts@gmail.com
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	ip.pcts@gmail.com

Sd/-  
**CA Sunil Kumar Kabra**  
 IRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
 IBBI Registration No.: IBBI/PA-001/PA-P/1011/2017-18/11662  
 301, 3<sup>rd</sup> Floor, Reegas Business Center, New Citylight Road,  
 Place: Surat  
 Above Mercedes-Benz Showroom, Bhartana-Vesu, Surat-395007

Date: 26<sup>th</sup> September 2023

**BLS International Services Limited**  
 Regd Office: G-4B-1, Extension Mohan Co-operative Indl. Estate, Mathura Road, New Delhi - 110044  
 CIN: L51909DL1983PLC016907; Website: http://www.blsinternational.com  
 Email: compliance@blsinternational.net; Contact no. +91 11-45795002

**NOTICE FOR THE EQUITY SHAREHOLDERS OF THE COMPANY**  
**SUB: TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND**

This notice is hereby given pursuant to the provisions of Section 124 and other applicable provisions of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments and modifications made thereon, from time to time, ("the Rules") notified by the Ministry of Corporate Affairs, that shares in respect of which dividend has been unpaid or unclaimed by the shareholders for seven consecutive years or more ("such shares") shall be transferred by the Company to the DEMAT account of Investor Education and Protection Fund Authority ("IEPF Authority").

Unclaimed or unpaid Interim dividend for the Financial Year 2016-17 shall be transferred by the Company to the IEPF Authority within statutory period. Hence, all the underlying equity shares in respect of which dividends are unpaid/unclaimed for the last seven consecutive years from the Financial Year 2016-17, have to be transferred to the IEPF Authority as per the rules.

Complying with the requirements set out in the rules, the Company has already communicated to the concerned shareholders individually through speed post, at their latest available address, whose dividends are lying unclaimed since 2016-17 for the seven consecutive years or more and whose equity shares are liable to be transferred to IEPF Authority under the said Rules for advising them to claim the dividend expeditiously.

Shareholders who have not claimed their interim dividend for the year 2016-17 can claim their dividends from the Company or Company's Registrar and Share Transfer Agent (RTA) i.e. Beetal Financial & Computer Services (P) Limited at 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel. No.: 011-29961281/82, E-mail: beetalrta@gmail.com or on or before December 20, 2023, in order that such shares are not transferred by the Company to the IEPF Authority.

All the valid claim (complete in order of all documents) received in this regard till December 20, 2023 shall be dealt with by the Company according to applicable Laws/ Rules. In case no valid claim has been made, the shares in respect of which dividends are lying unpaid/ unclaimed by December 20, 2023; the Company shall be constrained, without any further notice, to transfer the shares to the IEPF Authority pursuant to the IEPF Rules.

Further, in terms of Rule 6 (3) of the Rules, the Company has also uploaded the statement containing full details of such shareholders and shares due for transfer to the IEPF Authority on its website at www.blsinternational.net. Concerned shareholder(s) may please note that the details uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of physical shares to the IEPF Authority.

Members are hereby informed that no claim shall lie against the Company in respect of unclaimed dividend and shares including all benefits accruing on such shares, if any, transferred to the IEPF Authority pursuant to the rules and same can be claimed back by them from the IEPF Authority by following the procedure as prescribed in the rules.

In case of any queries/ clarification, the concerned members may contact the Company or its Registrar and Share Transfer Agent ("RTA") at the following addresses:

<b>BLS International Services Limited</b> Regd. Office: G-4B-1 Extension, Mohan Co-Operative Indl. Estate, Mathura Road New Delhi- 110044 E-mail: compliance@blsinternational.net Tel. +91-11-45795002	<b>Beetal Financial &amp; Computer Services (P) Limited</b> 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062 E-mail: beetalrta@gmail.com Tel. No.: 011-29961281/ 82
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For BLS International Services Limited  
 Sd/-  
 Dharak Mehta  
 Company Secretary & Nodal Officer  
 ICSI Membership No.: FCS12878

Place : New Delhi  
 Date : September 26, 2023

This is only an advertisement for information purposes and is not a prospectus announcement.

**VISHNUSURYA**  
**VISHNUSURYA PROJECTS AND INFRA LIMITED**  
 (Formerly known as Vishnusurya Projects and Infra Private Limited)  
 Corporate Identification Number: U63090TN1996PLC035491

Our Company was incorporated as 'Surya Developers and Promoters Private Limited', a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 17, 1996 issued by the Assistant Registrar of Companies, Tamil Nadu. The name of our Company was changed to 'Vishnusurya Logistics Private Limited', pursuant to a fresh certificate of incorporation dated September 1, 2010 issued by the Assistant Registrar of Companies, Tamil Nadu, Chennai, Andaman and Nicobar Islands. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on April 19, 2023 and a fresh certificate of incorporation dated May 12, 2023 was issued by the Registrar of Companies, Chennai consequent upon conversion, recording the change in the name of our Company to 'Vishnusurya Projects and Infra Limited'. For further details in relation to the change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 153 of the Prospectus.

Registered Office: 2<sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India.  
 Telephone No: +91 44 24950019; E-Mail: cs@vishnusurya.com; Website: www.vishnusurya.com;  
 Contact Person: Vakaday Subramanian Ravikumar, Company Secretary and Compliance Officer

**PROMOTER OF OUR COMPANY: BHAVANI JAYAPRAKASH**

**THE ISSUE**

**INITIAL PUBLIC ISSUE OF 73,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF VISHNUSURYA PROJECTS AND INFRA LIMITED ("VPIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 4,998.00 LAKHS (THE "ISSUE"), OF WHICH 3,70,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 251.60 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e., NET ISSUE OF 69,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 4746.40 LAKHS IS HERINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.87% AND 28.36%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.**

**THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME ("SEBI (ICDR) REGULATIONS"). THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE 320 OF THE PROSPECTUS.**

**OPENS ON: FRIDAY, SEPTEMBER 29, 2023**  
**CLOSES ON: WEDNESDAY, OCTOBER 4, 2023**

**FIXED PRICE ISSUE AT ₹68/- PER EQUITY SHARE.**  
**THE ISSUE PRICE OF ₹68/- IS 6.8 TIMES OF THE FACE VALUE.**

**MINIMUM LOT SIZE**  
 2,000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS  
 4,000 EQUITY SHARES AND IN MULTIPLES OF 2,000 EQUITY SHARES THEREAFTER FOR OTHER INVESTORS INCLUDING NII/QIB CATEGORY

**ASBA\***  
 Simple, Safe, Smart way of Application - Make use of it!!!  
 \*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

**MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.**

**UPI**  
 UPI now available in ASBA for individual UPI Applicants, whose application sizes are up to ₹5.00 lakhs, applying through Registered Brokers, DPs, & RTAs. Applicants to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Banks supporting UPI is also available on SEBI at www.sebi.gov.in

For details on the ASBA and UPI process, please refer to the details given in ASBA Form and Abridged Prospectus and also please refer to the section "Issue Procedure" beginning on page 320 of the Prospectus. The process is also available on the website of the Association of Investment Bankers of India and Stock Exchange in the General Information Document. ASBA Forms can be downloaded from the website of NSE at www.nseindia.com and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in.

The Application Forms which do not have the details of the Applicant's depository account including DP ID, PAN, UPI (in case of RIBs using the UPI mechanism) and Beneficiary Account Number shall be treated as incomplete and rejected. In case DP ID, Client ID and PAN mentioned in the Application Form and entered into the electronic system of the stock exchange, do not match with the DP ID, Client ID and PAN available in the depository database, the application is liable to be rejected. Applicants will not have the option of getting allotment of the Equity Shares in physical form. The Equity Shares on allotment shall be traded only in the dematerialised segment of the Stock Exchange.

**LISTING:** The Equity Shares offered through the Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited ("NSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations. Our Company has received an In-Principal approval letter dated September 15, 2023 from NSE for using its name in the Offer Document for listing of our shares on the Emerge Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the NSE.

**DISCLAIMER CLAUSE OF SEBI:** Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and the SEBI shall not issue any observation on the Offer Document. However, it was furnished to SEBI in soft copy only for your records. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 302 of the Prospectus.

**DISCLAIMER CLAUSE OF NSE:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the 'Disclaimer Clause of NSE' on page 304 of the Prospectus.

<b>LEAD MANAGER TO THE ISSUE</b> <b>KHANDWALA SECURITIES LIMITED</b> Vikas Building, Ground Floor, Green Street, Fort, Mumbai-400 023, Maharashtra, India Telephone: +91 22 40767373 E-mail: rinav@kslindia.com/ipo@kslindia.com Website: www.kslindia.com Investor Grievance E-mail: investorsgrievances@kslindia.com Contact Person: Rinav Manseta/Abhishek Joshi SEBI Registration Number: INM000001899	<b>REGISTRAR TO THE ISSUE</b> <b>CAMEO CORPORATE SERVICES LIMITED</b> Subramanian Building, No.1, Club House Road, Chennai-600 002, Tamil Nadu, India Telephone: +91 44 40020741 / 40020706 / 40020780 / 40020700 Fax: +91 44 28460129; E-mail: priya@cameoindia.com Investor Grievance E-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Sreepriya, K SEBI Registration No.: INR000003753	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b> <b>VISHNUSURYA</b> Vakaday Subramanian Ravikumar 2 <sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India. Email: cs@vishnusurya.com Applicants can contact the Compliance Officer or the LM or the Registrar to the Issue in case of any Pre-Issue or Post-Issue related problems, such as non-receipt of Allotment Advice or credit of allotted Equity Shares in the respective beneficiary account or unblocking of funds etc.
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**CREDIT RATING:** As this is an Offer of Equity Shares there is no credit rating for this Issue.

**DEBENTURE TRUSTEES:** This is an Offer of equity shares; hence appointment of debenture trustee is not required.

**IPO GRADING:** Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

**BASIS FOR ISSUE PRICE:** The Issue Price is determined by our Company in consultation with the Lead Manager. The financial data presented in the section "Basis for Issue Price" on page 88 of the Prospectus, are based on our Company's restated financial statements. Investors should also refer to the sections titled "Risk Factors" and "Restated Financial Information" on pages 28 and 191, respectively, to get a more informed view before making the investment decision.

**BANKER TO THE ISSUE AND SPONSOR BANK: ICICI BANK LIMITED**

**AVAILABILITY OF APPLICATION FORMS:** The Application Forms and copies of the Prospectus may be obtained from the Registered Office of the Company, Vishnusurya Projects and Infra Limited; the Office of the Lead Manager, Khandwala Securities Limited. Application Forms will also be available at the selected location of Registered Brokers, Banker to the Issue, RTA and Depository Participants. Application Forms can also be obtained from the Designated Branches of SCSBs, the list of which is available on the website of SEBI at www.sebi.gov.in. Application Forms can also be downloaded from the website of NSE at www.nseindia.com.

**AVAILABILITY OF PROSPECTUS:** Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factor contained therein, before applying in the Issue. A full copy of the Prospectus shall be available at the website of SEBI at www.sebi.gov.in; the website of NSE at www.nseindia.com, the website of Lead Manager at www.kslindia.com and the website of the Issuer Company at www.vishnusurya.com.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to the section, "Risk Factors" on page 28 of the Prospectus.

**PRECAUTIONARY NOTICE TO INVESTORS**

Investors are advised to read the Prospectus including the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risk factors on page no. 28 involved. Specific attention of the investors is invited to THAT ANY News/Advertisements/ SMS/ Messages/ Articles and Videos, if any, being circulated in the digital media and/or print media, speculating about the investment opportunity in our Company's issue and about equity shares of our Company being available at premium and/or discount to the Issue price ("Message") during the issue period IS AND/ OR WILL NOT AND/ OR has not been issued by our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies. ANY SUCH MESSAGE IN circulation is misleading & fraudulent advertisement and issued by a third party to sabotage the IPO, our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies and the intermediaries are not involved in any manner whatsoever.

**ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013:**

**Main Objects of the Company as per MoA:** For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 153 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 362 of the Prospectus.

**Liability of Members as per MoA:** The Liability of the members of the Company is Limited.

**Capital Structure:** Authorized Capital of ₹2,500.00Lakhs consisting of 2,50,00,000(Two Crore and Fifty Lakh) Equity shares of ₹10 each Pre-Issue Capital: Issued, Subscribed and Paid-up Capital ₹1,725.97 Lakhs consisting of 1,72,59,671 Equity Shares of ₹10 each. Post Issue Capital: Issued, Subscribed and Paid-up Capital ₹2,469.97 Lakhs consisting of 2,46,99,671 Equity Shares of ₹10 each. For details of the Capital Structure, please refer to the chapter titled "Capital Structure" beginning on page 69 of the Prospectus.

**Names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them:** The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Initial allotment to Mr. R. N. Jayaprakash (100 Equity Shares) and Ms. Bhavani Jayaprakash (100 Equity Shares) being the subscribers to the MOA of our Company.

**All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated September 23, 2023.**

Investors should read the Prospectus carefully, including the Risk Factors on page 28 of the Prospectus before making any investment decision.

For Vishnusurya Projects and Infra Limited  
 On behalf of the Board of Directors  
 Sd/-  
 Sanal Kumar V  
 Whole Time Director and CEO  
 DIN: 07546821

Place : Chennai  
 Date : September 25, 2023

Vishnusurya Projects and Infra Limited is proposing, subject to market conditions, an initial public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chennai ("ROC"). The Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.kslindia.com, the website of the NSE i.e. www.nseindia.com, and website of the Issuer Company at www.vishnusurya.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus, which has been filed with the ROC.

The Equity Shares have not been and will not be registered under the US Securities Act, 1933 ("Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. Persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, AT CHANDIGARH CP (CAA) No. 29/Chd/Hry/2023 CONNECTED WITH CA [CAA] No. 10/Chd/Hry/2023**  
In The Matter of the Companies Act, 2013

And  
In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

And  
In the matter of Scheme of Amalgamation of

**SUCHALIS CONFECTIONERY PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 2013 having its registered office at Plot No-321, Uday Vihar Phase-2, Sector-20, Gurgaon - 122016, India, through its authorized representative, Ms. Suchali Jain, mobile no: 9899743092, e-mail address: suchali@suchalisarisbankehouse.com; Corporate Identity Number U15490HR2018PTC076091

... TRANSFEROR COMPANY/ PETITIONER No. 1

AND

**MUHAVRA ENTERPRISES PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 1956 having its registered office at D-173, Sushant Lok I, Gurgaon - 122002, India, through its authorized representative, Mr. Matthew Joseph Chitharanjan, mobile no: 9658000776, e-mail address: matt@bluetokacoffee.com; Corporate Identity Number U15492HR2012PTC047234

... TRANSFEREE COMPANY/ PETITIONER No. 2

Notice of Petition

A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited (Petitioner No. 1/Transferor Company) and Muhavra Enterprises Private Limited (Petitioner No. 2/Transferee Company) hereinafter collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented by the Petitioner Companies on 21 August 2023, and the said petition is fixed for hearing before the Chandigarh Bench of the Hon'ble National Company Law Tribunal on 18 October 2023.

Any persons desirous of supporting or opposing the said petition may send to IndusLaw, Advocates for the Petitioner No. 2/Transferee Company, at the address mentioned below, the notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Advocates for the Petitioner No. 2/Transferee Company, not later than two days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition of a copy of his affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same, free of charge.

Advocates for Muhavra Enterprises Private Limited  
Petitioner No. 2/Transferee Company  
Address: IndusLaw, 2nd Floor, Block D,  
The Mira, Ishwar Nagar, New Delhi-110065  
Ph: +911147821000

Dated 26/09/2023  
IndusLaw

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, AT CHANDIGARH CP (CAA) No. 29/Chd/Hry/2023 CONNECTED WITH CA [CAA] No. 10/Chd/Hry/2023**  
In The Matter of the Companies Act, 2013

And  
In the matter of Sections 230 And 232 of The Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

And  
In the matter of Scheme of Amalgamation of

**SUCHALIS CONFECTIONERY PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 2013 having its registered office at Plot No-321, Uday Vihar Phase-2, Sector-20, Gurgaon - 122016, India, through its authorized representative, Ms. Suchali Jain, mobile no: 9899743092, e-mail address: suchali@suchalisarisbankehouse.com; Corporate Identity Number U15490HR2018PTC076091

... TRANSFEROR COMPANY/ PETITIONER No. 1

AND

**MUHAVRA ENTERPRISES PRIVATE LIMITED**

A private limited company incorporated under the provisions of the Companies Act, 1956 having its registered office at D-173, Sushant Lok I, Gurgaon - 122002, India, through its authorized representative, Mr. Matthew Joseph Chitharanjan, mobile no: 9658000776, e-mail address: matt@bluetokacoffee.com; Corporate Identity Number U15492HR2012PTC047234

... TRANSFEREE COMPANY/ PETITIONER No. 2

Notice of Hearing

A petition under Sections 230 and 232 of the Companies Act, 2013, seeking an order for sanctioning the Scheme of Amalgamation (Scheme) of Suchalis Confectionery Private Limited (Petitioner No. 1/Transferor Company) and Muhavra Enterprises Private Limited (Petitioner No. 2/Transferee Company) hereinafter collectively referred to as the "Petitioner Companies", and their respective shareholders and creditors, was presented by the Petitioner Companies on 21 August 2023, and the said petition is fixed for hearing before the Chandigarh Bench of the Hon'ble National Company Law Tribunal on 18 October 2023.

Any persons desirous of supporting or opposing the said petition may send to IndusLaw, Advocates for the Petitioner No. 1/Transferor Company, at the address mentioned below, the notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Advocates for the Petitioner No. 1/Transferor Company, not later than two days before the date fixed for hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition of a copy of his affidavit shall be furnished with such notice.

A copy of the petition will be furnished by the undersigned to any person requiring the same, free of charge.

Advocates for Suchalis Confectionery Private Limited  
Petitioner No. 1/Transferor Company  
Address: IndusLaw, 2nd Floor, Block D,  
The Mira, Ishwar Nagar, New Delhi-110065  
Ph: +911147821000

**SURAKSHA ASSET RECONSTRUCTION LIMITED**  
CIN: U74120MH2015PLC268857

Registered office: T1 House, 36, Dr. R.K. Shrirodkar Road, Parel East, Mumbai - 400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700  
Email Id: pratibha.upadhyay@surakshaarc.com, tejsingh.ab@surakshaarc.com  
website: www.surakshaarc.com

**CORRIDGEM**

A reference is invited to our Sale Notice dated 23.09.2023 pertaining to Mr. Navneet Chaudhari and Amrita Chaudhari published on page 29, 24 Financial Express and page no 13 Jansatta of this newspaper on 23.09.2023. All the general public is hereby notified that we had fixed auction date on 25.09.2023 of the immovable property, more particularly mentioned in the aforesaid Last date of Submission of EMD 25.10.2023 instead of 23.10.2023. That on 08.05.2023, Mr. Navneet Chaudhari and Amrita Chaudhari filed SA No. 382/2023 before Ld. DRT, Lucknow, on 24.05.2023. Ld. DRT, Lucknow issued notice to the undersigned. That on 12.07.2023 Mr. Navneet Chaudhari and Amrita Chaudhari filed an IA wide Diary No. 44/2023 dated 12.07.2023 in SA No. 382/2023 before Ld. DRT, Lucknow for extension of the eviction deadline, vide Order dated 18.07.2023 Ld. DRT, Lucknow granted time till 04.08.2023 to vacant the property in question, in view of the said order dated 18.07.2023 of the Hon'ble DRT the physical possession of the property was taken on 07.08.2023. All the other details mentioned in the Sale Notice dated 23.09.2023 remain unchanged.

Authorized Officer  
Suraksha Asset Reconstruction Ltd.  
(Acting in its capacity as trustee of Suraksha ARC- 012 Trust)

**Aditya Birla Housing Finance Limited**  
Registered Office: Indian Rayon Composite, Varanasi, Gujarat  
362266 Branch Office: Aditya Birla Housing Finance Limited No  
N/17, 1st Floor, Vijaya Building, Barakhamba Road  
New Delhi - 110001

**APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**  
**POSSESSION NOTICE (for immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 28-02-2023 calling upon the borrowers Kamlesh Kumar, Nitu Kumar, Winsoft Educare Private Limited, Dogra Education Society seeking repayment of the amount mentioned in the notice being of Rs. 3,63,69,550.10/- (Rupees Three Crores Sixty-Three Lacs Sixty-Nine Thousand Five Hundred Fifty and Ten Paise Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23rd Day of September of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 3,63,69,550.10/- (Rupees Three Crores Sixty-Three Lacs Sixty-Nine Thousand Five Hundred Fifty and Ten Paise Only) and interest thereon. Borrowers' attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
All That Piece And Parcel Of Entire Second Floor (With Terrace Rights) Over And Above Of Property Bearing No. F-12, Total Plot Area 167.22 Sq. Mtrs. And Plinth Area 111.34 Sq. Mtrs. Out Of Total Plinth Area 445.36 Sq. Mtrs. And Proportionate Share In The Land 41.81 Sq. Mtrs., Situated At South Extn., Part-I, New Delhi-110049, And Bounded As: North: Property No. F-13, South: Property No. F-11, East: Road, West: Service Lane.  
Date: 23/09/2023  
Place: New Delhi  
Authorized Officer  
Aditya Birla Housing Finance Limited

**Aditya Birla Housing Finance Limited**  
Registered Office: Indian Rayon Composite, Varanasi, Gujarat  
362266 Branch Office: Aditya Birla Housing Finance Limited No  
N/17, 1st Floor, Vijaya Building, Barakhamba Road  
New Delhi - 110001

**APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**  
**POSSESSION NOTICE (for immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 14-07-2023 calling upon the borrowers Rajkumar Rathee, Manjeet, mentioned in the notice being of Rs. 45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd Day of September of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) and interest thereon. Borrowers' attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
ITEM NO.1: All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 285, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 286, West: Plot No. 284, North: Entry, South: Plot No. 264  
ITEM NO.2: All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 286, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 287, West: Plot No. 285, North: Entry, South: Plot No. 263  
Date: 22/09/2023  
Place: Delhi  
Authorized Officer  
Aditya Birla Housing Finance Limited

**Aditya Birla Housing Finance Limited**  
Registered Office: Indian Rayon Composite, Varanasi, Gujarat  
362266 Branch Office: Aditya Birla Housing Finance Limited No  
N/17, 1st Floor, Vijaya Building, Barakhamba Road  
New Delhi - 110001

**APPENDIX IV (See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**  
**POSSESSION NOTICE (for immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 14-07-2023 calling upon the borrowers Rajkumar Rathee, Manjeet, mentioned in the notice being of Rs. 45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd Day of September of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 45,79,609/- (Rupees Forty Five Lakh Seventy Nine Thousand Six Hundred Nine Only) and interest thereon. Borrowers' attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
ITEM NO.1: All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 285, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 286, West: Plot No. 284, North: Entry, South: Plot No. 264  
ITEM NO.2: All That Piece And Parcel Of Entire Ground Floor Without Roof Terrace Rights, Part Of Built-Up Property Bearing No. 286, Admeasuring 32 Sq. Mtrs., In Pocket- 11 - B, Sector 23, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi, 110085, And Bounded As: East: Plot No. 287, West: Plot No. 285, North: Entry, South: Plot No. 263  
Date: 22/09/2023  
Place: Delhi  
Authorized Officer  
Aditya Birla Housing Finance Limited

**Extension of EoI / Investment Opportunity in Mabsoot Buildhomes India Private Limited Addendum to the Advertisement published on 07 July 2023**

This is with reference to the advertisement for Expression of Interest ("EOI") to submit resolution plan in relation to the Corporate Insolvency Resolution Process of Mabsoot Buildhomes India Private Limited published on 07 July 2023 in Financial Express and Jansatta (the "Main Advertisements"). The last date of submission of EOI as specified in the Main Advertisements stands extended till 11 October 2023. All other terms & conditions remain unchanged. Potential resolution applicants are requested to write to us at [circ.mbipl@gmail.com](mailto:circ.mbipl@gmail.com) for the prescribed form of the EOI to be submitted and associated terms and conditions including any updates as uploaded therein from time to time.

Note: RP and the CoC reserve the right to cancel or modify the process and the timelines without assigning any reason and without incurring any liability whatsoever. The Main Advertisements or the addendum thereto should not be construed as an offer document. Resolution applicants should write to us at the email ID provided hereinabove to keep themselves updated regarding clarifications and amendments.

Mr. Ajit Gyanchand Jain  
Resolution Professional of Mabsoot Buildhomes India Private Limited  
Registration No: IBBI/PA-001/1P-P0368/2017-18/10625  
Email: [circ.mbipl@gmail.com](mailto:circ.mbipl@gmail.com)  
Correspondence Address: 204, Wall Street - 1,  
Near Gujarat College, Ellis Bridge, Ahmedabad - 380006  
AFA Valid till 17 October 2023

**The South Indian Bank Ltd, Regional Office-Delhi, Plot No. 21&21/1, 3rd Floor, Near Karol Bagh Metro Station, Opposite Metro Pillar No. 98, Pusa Road, Karol Bagh, New Delhi-110005, Phone: 11 4233 1664/011 4512 8661, E-mail:ro1008@sib.co.in**

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
(See proviso to rule 8 (6))

Auction Sale Notice for Sale of Immovable under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged to The South Indian Bank Ltd, Vasundhara Branch, the PHYSICAL POSSESSION of Item No. 1 has been taken on 03/09/2022 and Item No. 2 has been taken on 26/09/2022 by the Authorised Officer of The South Indian Bank Limited, will be sold on "as is where is", "as it what is", and "whatever there is" on 11/10/2023 for recovery of an amount of Rs. 16,29,08,409.16/- (Rupees Sixteen Crore Twenty Nine Laks Eight Thousand Four Hundred Nine And Paise Sixteen Only) as on 30/08/2023 due to The South Indian Bank Limited, Vasundhara Branch from (1) M/s. Shri Gangadas Textile Industries Limited with office address at 7098 Shop no. 1, Jain Market, Guru Nanak Gali, Gandhi Nagar, Delhi- 110 031 Also at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010 Also at Ground & First Floor, Property No. 465, Near Sabzi Mandi, Jheel Khurana, Delhi 110 051, (2) M/s. GG Fabrics under proprietorship of Mr. Nitin Dawar at F 224, Focal Point, Phase VIII, Chandigarh Road, Ludhiana, Punjab 141 010, (3) Mr. Pankaj Ahuja, resident of 4181 O4 Duragunj Halibowal, Kalan, Ludhiana, Punjab 141 001, (4) Mrs. Hema Ahuja, resident of 4181, O4 Duragunj Halibowal, Kalan, Ludhiana, Punjab 141 001, (5) Mr. Rakesh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (6) Mr. Suresh Kumar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051, (7) Mr. Vinay Dawar resident of House No. 267, Block A, Raiguru Nagar, Ludhiana, Punjab 141 012, (8) Mr. Nitin Dawar resident of House No. 267, Block A, Raiguru Nagar, Ludhiana, Punjab 141 012, (9) Mrs. Shivani Kochar resident of 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110 051 Also at House # 267, Block A, Raiguru Nagar, Ludhiana, Punjab- 141 012 and (10) Mrs. Savita Dawar resident of House # 267, Block A, Raiguru Nagar, Ludhiana, Punjab- 141 012 Also at House # 504, Block GX, BRS Nagar Extension, Opposite Verka Milk Plant, Ferozpur Raod, Ludhiana, 141 012 Also at 74/2, Ram Nagar Extension, Krishna Nagar, Delhi 110051

**Description of property**  
Item No: 1

All that Part and Parcel of Freehold Residential Plot admeasuring 200 square yards, Portion of Property No. 74 out of Kharsa No. 4/39, along with Residential Buildings constructed upon it along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at situated at Ram Nagar Extension, Village Khureji Khas, Illaga Shahdara, Delhi 110 051 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar (Addressed no. 6) more particularly described under (1) Sale Deed no. 560 dated 19-02-1998 registered on 05-03-1998, (2) Sale Deed No. 561 registered on 05-03-1998 and (3) Sale Deed No. 7255 dated 07-06-2006 at SRO VIII- Delhi bounded on North by Property no. 73, South by Property no. 75, East by 20 feet wide Road and West by other Property.

**Name of Property Owner**  
Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar) & Mr. Suresh Kumar

**Reserve Price**  
Rs. 3,58,50,000/- (Rupees Three Crore Fifty Eight Lakhs Fifty Thousand Only)

**Earnest Money Deposit (EMD)**  
Rs. 35,85,000/- (Rupees Thirty Five Lakhs Eighty Five Thousand Only)

**Description of property**  
Item No: 2

All that Part and Parcel of Freehold Residential Property admeasuring 50 square yards out of area measuring 100 sq. yds. out of total area measuring 218 sq. yds. out of Kharsa no. 464/362 along with Residential Buildings constructed upon it bearing no. MPL 783/18-A/5 (old), New No. D/7172 along with all other constructions, improvements, Easementary Rights existing and appurtenant thereon situated at Gaur Nanak Gali, Gandhi Nagar, Village Seelampur, Illaga Shahdara, Delhi 110 031 owned by Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar more particularly described under Sale Deed No. 1287 dated 09-05-1989 at SRO -IV, New Delhi/Delhi and Will dated 02-06-1997 bounded on North by Common Passage, South by Other's property, East by Common Wall & shop no. 7 and West by Common Wall & Shop no. 5.

**Name of Property Owner**  
Late Ramesh Kumar (since expired and represented by his legal heirs; Mrs. Savita Dawar, Mr. Vinay Dawar, Mr. Nitin Dawar and Mrs. Shivani Kochar), Mr. Rakesh Kumar and Mr. Suresh Kumar

**Reserve Price**  
Rs. 3,12,00,000/- (Rupees Three Crore Twelve Lakhs Only)

**Earnest Money Deposit (EMD)**  
Rs. 31,20,000/- (Rupees Thirty One Lakhs Twenty Thousand Only)

**Date and Place of Sale of Item No: 1 and Item No: 2**  
11/10/2023 at 12:00 Noon  
THE SOUTH INDIAN BANK LTD,  
DELHI REGIONAL OFFICE, 3rd Floor, Plot No 21 & 21/1, Opp. Pillar No. 98 Near Karol Bagh Metro Station, Pusa Road, Karol Bagh, New Delhi - 110 005

The Authorized Officer has obtained search report regarding the property bearing Item No.1 from 01/01/2018 to 09/09/2022 and for Item No. 2 obtained search report from 01/01/2018 to 22/11/2022, it contains NO ENCUMBRANCE.

For detailed terms and conditions of the sale, please refer to the link provided in South Indian Bank Ltd, website i.e. www.southindianbank.com.

Date : 26/09/2023  
Place : Delhi  
Authorized Officer

**"FORM A"**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF ALEXANDRE QUALITY MANAGEMENT INDIA PRIVATE LIMITED

1. Name of Corporate Person	M/S. ALEXANDRE QUALITY MANAGEMENT INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	September 11, 2007
3. Authority Under Which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies, NCT of Delhi & Haryana
4. Corporate Identity Number/Limited-Liability Identify Number of Corporate Person	U74992DL2007PTC168007
5. Address of the Registered Office and Principle Office (if Any) of Corporate Person	E-41, First Basement, Okhla Industrial Area, Phase I, New Delhi-110029
6. Liquidation Commencement Date of Corporate Person	September 22, 2023
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	CS Manish Gupta Address: 207, Suchel Chambers, 1224/5, Bank Street, Near Fair Road, Karol Bagh, New Delhi-110005 Email: <a href="mailto:liquidation.agn@gmail.com">liquidation.agn@gmail.com</a> Contact No: +91 92122 21110 IBBI Reg. No. IBBI/PA-02/1P-A00153/2017-18/10400
8. Last Date for Submission of Claims	October 22, 2023 (Within 30 days from the liquidation commencement date i.e. September 22, 2023).

Notice is hereby given that Alexandre Quality Management India Private Limited has commenced voluntary liquidation on September 22, 2023. The stakeholders of Alexandre Quality Management India Private Limited are hereby called upon to submit a proof of their claims, on or before October 22, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 25.09.2023  
Place: New Delhi

**"FORM G"**  
**INVITATION FOR EXPRESSION OF INTEREST FOR PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No.8,10,11,1st Floor, Shree Ramkrishna News CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	<a href="https://pctsprivtd.com/">https://pctsprivtd.com/</a>
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	<a href="https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487">https://bbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: <a href="mailto:ip.cts@gmail.com">ip.cts@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	<a href="mailto:ip.cts@gmail.com">ip.cts@gmail.com</a>

Sd/-  
CA Sunil Kumar Kabra  
IRPI/ RP for M/s Process Construction and Technical Services Pvt Ltd  
IBBI Registration No: IBBI/PA-001/1P-P01011/2017-18/11662  
301, 3<sup>rd</sup> Floor, Regus Business Center, New Citylight Road,  
Place: Surat  
Above Mercedes-Benz Showroom, Barharna-Vesu, Surat-395007

Date: 26<sup>th</sup> September 2023  
Place: Surat

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[www.financialexpress.com](http://www.financialexpress.com)

**HDB FINANCIAL SERVICES LIMITED**  
E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

REGISTERED OFFICE: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009, BRANCH OFFICE: HDB FINANCIAL SERVICES LIMITED, Kharsa No. 47, Opposite Dussehra Ground, Budela, Near Oxford School, Vikaspuri, New Delhi-110018

The Undersigned As Authorized Officer Of HDB Financial Services Limited Has Taken Over Possession Of The Following Property Pursuant To The Notice Issued U/s 13(2) Of The Securitisation And Reconstruction Of The Financial Assets And Enforcement Of Security Interest Act 2002 In The Following Accounts With A Right To Sell The Same On "as is Where is Basis" And "as is What is Basis" For Realization Of Company's Dues.

1. BORROWER/S & GUARANTOR'S NAME & ADDRESS	DESCRIPTION OF THE PROPERTY	1. DATE & TIME OF E-AUCTION	1. RESERVE PRICE
2. TOTAL DUE + INTEREST FROM		2. LAST DATE OF SUBMISSION OF EMD	2. EMD OF THE PROPERTY
		3. DATE & TIME OF THE PROPERTY IMPED	
1. Sandeep Singh Sindoria - PP - 106 Pitampura Morya Enclave New Delhi - 110034 - Also is At: H-No. 69 2nd Floor Pocket No. 9 Sec-22 Rohini Delhi New G.D.poonia Public School New Delhi - 110085 - Also is At: H-No. 107 1st Floor Pocket No. -11 Sec-24 Rohini New Delhi - 110085 - Prem Singh - Pp - 106 Pitampura Morya Enclave New Delhi - 110034 - Raj Rani - PP - 106 Pitampura Morya Enclave New Delhi - 110034 - Sandeep Singh Sindoria PP-106 Pitampura Krishna Mandir New Delhi - 110034	All That Piece And Parcel Of Portion Of The Entire Second Floor Portion Without Roof Terrace Right Which is Apart Of Built Up Property Bearing No. 89 Area Measuring 90 Sq.Mtrs.pocket -9 Sector 22 Situated In Layout Plan Of Rohini Residential Scheme Rohini Delhi 110085	1) E-AUCTION DATE: 13.10.2023 - 10.30 Am To 11.30am With Unlimited Extension Of 5 Minutes	Rs. 54,69,560/- (Rupees Fifty Four Lakhs Sixty Nine Thousand Five Hundred Sixty Six Rupees Only) EMD AMOUNT (IN INR): Rs. 5,46,957/- (Rupees Five Lakh Forty Six Thousand Nine Hundred Fifty Seven Rupees Only)

The intending bidders are advised to visit the Branch and the properties put up on Auction, and obtain necessary information regarding charges, encumbrances. The purchaser shall make his own enquiry and ascertain the additional charges, encumbrances and any third party interests and satisfy himself/herself in all aspects thereof. All statutory dues like property taxes, electricity dues and any other dues, if any, attached to the property should be ascertained and paid by the successful bidder/prospective purchaser(s). The bidder(s)/prospective purchaser(s) are requested, in their own interest, to satisfy themselves/herself/herselves with regard to the above and the other relevant details pertaining to the above mentioned property/properties, before submitting the bids.

(1) The auction sale shall be "online e-auction" bidding through website <https://www.bankauctions.com/> on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes.

(2) The interested bidders shall submit their EMD through Web Portal: <https://www.bankauctions.com/> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com/> through Login ID & Password. The EMD shall be payable through NEFT in the account mentioned above After Registration (One Time) by the bidder in the Web Portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz: i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/Address Proof (KYC) viz. self-attested copy of Voter ID Card/Driving License/Passport etc., without which the Bid is liable to be rejected. UPLOADED SCANNED COPY OF ANNUAL FIRE-I.I.II (can be downloaded from the Web Portal: <https://www.bankauctions.com/>) AFTER DAILY FILLING UP & SIGNING ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Entry Site Bidding etc., may contact M/s. C1 India Pvt. Ltd. Plot No. 68, 3rd Floor, Sector-44, Gurgaon-122003, Haryana, E-mail ID: [vinod.chauhan@delhi.c1india.com](mailto:vinod.chauhan@delhi.c1india.com) 9813887931 and for any property related query may contact Authorized Officer: Mr. Vikas Anand; Mobile No: 9711010384, e-mail id: [vikas.anand@hdbfs.com](mailto:vikas.anand@hdbfs.com), and Mr. Vishal Ritpurkar; Mobile No: 983671006, e-mail id: [vishal.ritpurkar@hdbfs.com](mailto:vishal.ritpurkar@hdbfs.com) during the working hours from Monday to Saturday (3) The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of Demand Draft/PAY ORDER drawn on any nationalized or scheduled Commercial Bank in favour of "HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDBFC000021; MICR CODE- MICR50240002; Branch- LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above. (5) Bids that are not filled up or Bids received beyond last date will be considered as invalid Bid and shall be summarily rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, same cannot be withdrawn. If the bidder does not participate in the bid process, EMD deposited by the Bidder shall be forfeited without further recourse. However, EMD deposited by the unsuccessful bidder shall be refunded without interest. (6) The bid price to be submitted shall be above the Reserve Price along with increment value of Rs. 10,000/- (Rupees Ten Thousand only) and the bidder shall further improve their offer in multiple of Rs. 10,000/- (Rupees Ten Thousand only). The property shall not be sold below the Reserve Price set by the Authorized Officer. (7) The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately but not later than next working day by Demand Draft drawn in favour of "HDB FINANCIAL SERVICES LIMITED" payable AT PAR/ New Delhi or NEFT/RTGS in the account of "HDBFS GENERAL COLLNS"; Account No 00210310002748; IFSC Code- HDBFC000021; MICR CODE- MICR50240002; Branch- LAKDIKAPUL, HYDERABAD; on or before date and time mentioned above. (8) The successful bidder shall be liable to pay the successful bidder within 15 days from the date of confirmation of sale by the Company. The EMD as well as the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by the Company. (9) The Authorized Officer reserves the absolute discretion to allow inter-se bidding, if deemed necessary. (10) The successful bidder shall be liable to pay the successful bidder within 15 days from the date of confirmation of sale by the Company. (11) The successful bidder shall be liable to pay the successful bidder within 15 days from the date of confirmation of sale by the Company. (12) To the best of his knowledge and information, the Company is not aware of any encumbrances on the property to be sold except of the Company. However, interested bidders should make their own assessment of the property to their satisfaction. The Company does not in any way guarantee or makes any representation with regard to the fitness of the aforesaid property. For any other information, the

**KINTECH RENEWABLES LIMITED**  
 CIN: L46102GJ1985PLC013254  
 Registered Office: Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad- 380015  
 Tel: (079)-26303064-74  
 Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034  
 Email: cskintechrenewables@gmail.com Website: www.kintechrenewables.com

**NOTICE OF POSTAL BALLOT/E-VOTING**

Members are hereby informed that the Company has on 24th September 2023, sent the Postal Ballot Notice to the members pursuant to Section 110 of the Companies Act, 2013 (the Act), in relation to the ordinary special resolutions as contained in the Notice, in electronic mode to the members, whose e-mail addresses are registered with the Company or the Depository Participant(s) unless the members have registered their request for a hard copy of the same. The Company has also completed the dispatch of the copies of Postal Ballot Notice along with the self-addressed pre-paid postage envelope to those shareholders whose email addresses are not registered with the Depositories/ Company, at their registered addresses.

The Company has also offered e-Voting facility for voting in accordance with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has engaged National Securities Depository Limited (NSDL) for this purpose. The Board of Directors of the Company have appointed Mr. Jatni Gupta, Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot and e-Voting in a fair and transparent manner.

Members are therefore requested to carefully read the instructions printed for voting through Postal Ballot and/or e-Voting on the Postal Ballot Form and to note the following:

(a) The voting period both for Postal Ballot and e-voting begins on 9:00 AM on Monday, September 25, 2023 and ends 5:00 PM on Tuesday, October 24, 2023 for all the shareholders, whether holding shares in physical form or in demat form. Duly completed and signed Postal Ballot Forms should reach the scrutiner on or before 5:00 P.M. on October 24, 2023. Alternatively, votes may be duly cast electronically during the said period. All votes received from members after the said date, whether physically or electronically, will be treated as invalid. A member may request for a duplicate Postal Ballot Form, if so required.

(b) The Notice is being sent to all the Members, whose names appear on the Register of Members/Record of Depositories as on September 22, 2023. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

(c) Any members who have not received the postal ballot notice may apply to the Company at the Company Secretary, at Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034 or Email: cskintechrenewables@gmail.com.

(d) The members may view the notice of the aforesaid meeting by accessing the following websites: www.kintechrenewables.com website of the Company, www.mcregistrars.com website of our RTA and www.evoting.nsdl.com website of NSDL. The same may also be accessed on the website of Stock Exchange i.e. www.bseindia.com.

(e) The results of the Postal Ballot/e-voting will be declared on or before Thursday, October 26, 2023 at 5:00 PM at the registered office and corporate office of the Company by the Chairman or any other person authorized by him in that behalf. The results alongwith scrutiner's report shall be placed on the website of the Company and communicated to the Stock Exchange where the Company's shares are listed.

Members who have not registered their email address and in consequence could not receive the Postal Ballot Notice may get their email address registered by sending a request alongwith the requisite annexure available on the website of the Company i.e. www.kintechrenewables.com through an email to the RTA at mcstaaahmd@gmail.com or to the Company at cskintechrenewables@gmail.com.

Post successful registration of the email, the member would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or contact Ms. Pallavi Mhatre, Manager, National Securities Depository Ltd., Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, at the designated email address: pallavi@nsdl.co.in/evoting@nsdl.co.in or at telephone no. +91 22 2499 4545.

By order of the Board  
 For Kintech Renewables Limited  
 Sd/-  
 Sachin Kumar  
 Company Secretary & Compliance Officer

Place: New Delhi  
 Date: September 25, 2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8/9/10/11, 1st Floor, Shree Ramkrishna Nivas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	https://pctsprivltd.com/
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: ip.pcts@gmail.com
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	ip.pcts@gmail.com

Sd/-  
**CA Sunil Kumar Kabra**  
 IIRP/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
 IBBI Registration No.: IBBI/PA-001/IP-P01011/2017-18/11662  
 301, 3<sup>rd</sup> Floor, Reegas Business Center, New Citylight Road,  
 Place: Surat  
 Above Mercedes-Benz Showroom, Bhartana-Vesu, Surat-395007

Date: 26<sup>th</sup> September 2023

**BLS International Services Limited**  
 Regd Office: G-4B-1, Extension Mohan Co-operative Indl. Estate, Mathura Road, New Delhi - 110044  
 CIN: L51909DL1983PLC016907; Website: http://www.blsinternational.com  
 Email: compliance@blsinternational.net; Contact no. +91 11-45795002

**NOTICE FOR THE EQUITY SHAREHOLDERS OF THE COMPANY**  
**SUB: TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND**

This notice is hereby given pursuant to the provisions of Section 124 and other applicable provisions of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments and modifications made thereon, from time to time, ("the Rules") notified by the Ministry of Corporate Affairs, that shares in respect of which dividend has been unpaid or unclaimed by the shareholders for seven consecutive years or more ("such shares") shall be transferred by the Company to the DEMAT account of Investor Education and Protection Fund Authority ("IEPF Authority").

Unclaimed or unpaid Interim dividend for the Financial Year 2016-17 shall be transferred by the Company to the IEPF Authority within statutory period. Hence, all the underlying equity shares in respect of which dividends are unpaid/unclaimed for the last seven consecutive years from the Financial Year 2016-17, have to be transferred to the IEPF Authority as per the rules.

Complying with the requirements set out in the rules, the Company has already communicated to the concerned shareholders individually through speed post, at their latest available address, whose dividends are lying unclaimed since 2016-17 for the seven consecutive years or more and whose equity shares are liable to be transferred to IEPF Authority under the said Rules for advising them to claim the dividend expeditiously.

Shareholders who have not claimed their interim dividend for the year 2016-17 can claim their dividends from the Company or Company's Registrar and Share Transfer Agent (RTA) i.e. Beetal Financial & Computer Services (P) Limited at 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel. No.: 011-29961281/82, E-mail: beetalrta@gmail.com on or before December 20, 2023, in order that such shares are not transferred by the Company to the IEPF Authority.

All the valid claim (complete in order of all documents) received in this regard till December 20, 2023 shall be dealt with by the Company according to applicable Laws/ Rules. In case no valid claim has been made, the shares in respect of which dividends are lying unpaid/ unclaimed by December 20, 2023; the Company shall be constrained, without any further notice, to transfer the shares to the IEPF Authority pursuant to the IEPF Rules.

Further, in terms of Rule 6 (3) of the Rules, the Company has also uploaded the statement containing full details of such shareholders and shares due for transfer to the IEPF Authority on its website at www.blsinternational.net. Concerned shareholder(s) may please note that the details uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of physical shares to the IEPF Authority.

Members are hereby informed that no claim shall lie against the Company in respect of unclaimed dividend and shares including all benefits accruing on such shares, if any, transferred to the IEPF Authority pursuant to the rules and same can be claimed back by them from the IEPF Authority by following the procedure as prescribed in the rules.

In case of any queries/ clarification, the concerned members may contact the Company or its Registrar and Share Transfer Agent ("RTA") at the following addresses:

<b>BLS International Services Limited</b> Regd. Office: G-4B-1 Extension, Mohan Co-Operative Indl. Estate, Mathura Road New Delhi- 110044 E-mail: compliance@blsinternational.net Tel. +91-11-45795002	<b>Beetal Financial &amp; Computer Services (P) Limited</b> 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062 E-mail: beetalrta@gmail.com Tel. No.: 011-29961281/ 82
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For BLS International Services Limited  
 Sd/-  
 Dharak Mehta  
 Company Secretary & Nodal Officer  
 ICSI Membership No.: FCS12878

Place : New Delhi  
 Date : September 26, 2023

This is only an advertisement for information purposes and is not a prospectus announcement.

**VISHNUSURYA**  
**VISHNUSURYA PROJECTS AND INFRA LIMITED**  
 (Formerly known as Vishnusurya Projects and Infra Private Limited)  
 Corporate Identification Number: U63090TN1996PLC035491

Our Company was incorporated as 'Surya Developers and Promoters Private Limited', a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 17, 1996 issued by the Assistant Registrar of Companies, Tamil Nadu. The name of our Company was changed to 'Vishnusurya Logistics Private Limited', pursuant to a fresh certificate of incorporation dated September 1, 2010 issued by the Assistant Registrar of Companies, Tamil Nadu, Chennai, Andaman and Nicobar Islands. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on April 19, 2023 and a fresh certificate of incorporation dated May 12, 2023 was issued by the Registrar of Companies, Chennai consequent upon conversion, recording the change in the name of our Company to 'Vishnusurya Projects and Infra Limited'. For further details in relation to the change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 153 of the Prospectus.

Registered Office: 2<sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India.  
 Telephone No: +91 44 24950019; E-Mail: cs@vishnusurya.com; Website: www.vishnusurya.com;  
 Contact Person: Vakaday Subramanian Ravikumar, Company Secretary and Compliance Officer

**PROMOTER OF OUR COMPANY: BHAVANI JAYAPRAKASH**

**THE ISSUE**

**INITIAL PUBLIC ISSUE OF 73,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF VISHNUSURYA PROJECTS AND INFRA LIMITED ("VPIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 4,998.00 LAKHS (THE "ISSUE"), OF WHICH 3,70,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 251.60 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e., NET ISSUE OF 69,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 4746.40 LAKHS IS HERINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.87% AND 28.36%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.**

**THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME ("SEBI (ICDR) REGULATIONS"). THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE 320 OF THE PROSPECTUS.**

**OPENS ON: FRIDAY, SEPTEMBER 29, 2023**  
**CLOSES ON: WEDNESDAY, OCTOBER 4, 2023**

**ISSUE**

**FIXED PRICE ISSUE AT ₹68/- PER EQUITY SHARE.**  
**THE ISSUE PRICE OF ₹68/- IS 6.8 TIMES OF THE FACE VALUE.**

**MINIMUM LOT SIZE**

**2,000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS**  
**4,000 EQUITY SHARES AND IN MULTIPLES OF 2,000 EQUITY SHARES THEREAFTER FOR OTHER INVESTORS INCLUDING NII/QIB CATEGORY**

**ASBA\***

**Simple, Safe, Smart way of Application - Make use of it!!!**

**\*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**

**MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.**

**UPI** UPI now available in ASBA for individual UPI Applicants, whose application sizes are up to ₹5.00 lakhs, applying through Registered Brokers, DPs, & RTAs. Applicants to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Banks supporting UPI is also available on SEBI at www.sebi.gov.in

For details on the ASBA and UPI process, please refer to the details given in ASBA Form and Abridged Prospectus and also please refer to the section "Issue Procedure" beginning on page 320 of the Prospectus. The process is also available on the website of the Association of Investment Bankers of India and Stock Exchange in the General Information Document. ASBA Forms can be downloaded from the website of NSE at www.nseindia.com and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in.

The Application Forms which do not have the details of the Applicant's depository account including DP ID, PAN, UPI (in case of RIBs using the UPI mechanism) and Beneficiary Account Number shall be treated as incomplete and rejected. In case DP ID, Client ID and PAN mentioned in the Application Form and entered into the electronic system of the stock exchange, do not match with the DP ID, Client ID and PAN available in the depository database, the application is liable to be rejected. Applicants will not have the option of getting allotment of the Equity Shares in physical form. The Equity Shares on allotment shall be traded only in the dematerialised segment of the Stock Exchange.

**LISTING:** The Equity Shares offered through the Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited ("NSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations. Our Company has received an In-Principal approval letter dated September 15, 2023 from NSE for using its name in the Offer Document for listing of our shares on the Emerge Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the NSE.

**DISCLAIMER CLAUSE OF SEBI:** Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and the SEBI shall not issue any observation on the Offer Document. However, it was furnished to SEBI in soft copy only for your records. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 302 of the Prospectus.

**DISCLAIMER CLAUSE OF NSE:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the 'Disclaimer Clause of NSE' on page 304 of the Prospectus.

<b>LEAD MANAGER TO THE ISSUE</b>	<b>REGISTRAR TO THE ISSUE</b>	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b>
<b>KHANDWALA SECURITIES LIMITED</b> Vikas Building, Ground Floor, Green Street, Fort, Mumbai-400 023, Maharashtra, India Telephone: +91 22 40767373 E-mail: rinav@kslindia.com; ipo@kslindia.com Website: www.kslindia.com Investor Grievance E-mail: investorsgrievances@kslindia.com Contact Person: Rinav Manseta/Abhishek Joshi SEBI Registration Number: INM000001899	<b>CAMEO CAMEO CORPORATE SERVICES LIMITED</b> Subramanian Building, No.1, Club House Road, Chennai-600 002, Tamil Nadu, India Telephone: +91 44 40020741 / 40020706 / 40020780 / 40020700 Fax: +91 44 28460129; E-mail: priya@cameoindia.com Investor Grievance E-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Sreepriya, K SEBI Registration No.: INR000003753	<b>VISHNUSURYA</b> Vakaday Subramanian Ravikumar 2 <sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India. Email: cs@vishnusurya.com Applicants can contact the Compliance Officer or the LM or the Registrar to the Issue in case of any Pre-Issue or Post-Issue related problems, such as non-receipt of Allotment Advice or credit of allotted Equity Shares in the respective beneficiary account or unblocking of funds etc.

**CREDIT RATING:** As this is an Offer of Equity Shares there is no credit rating for this Issue.

**DEBENTURE TRUSTEES:** This is an Offer of equity shares; hence appointment of debenture trustee is not required.

**IPO GRADING:** Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

**BASIS FOR ISSUE PRICE:** The Issue Price is determined by our Company in consultation with the Lead Manager. The financial data presented in the section "Basis for Issue Price" on page 88 of the Prospectus, are based on our Company's restated financial statements. Investors should also refer to the sections titled "Risk Factors" and "Restated Financial Information" on pages 28 and 191, respectively, to get a more informed view before making the investment decision.

**BANKER TO THE ISSUE AND SPONSOR BANK: ICICI BANK LIMITED**

**AVAILABILITY OF APPLICATION FORMS:** The Application Forms and copies of the Prospectus may be obtained from the Registered Office of the Company, Vishnusurya Projects and Infra Limited; the Office of the Lead Manager, Khandwala Securities Limited. Application Forms will also be available at the selected location of Registered Brokers, Banker to the Issue, RTA and Depository Participants. Application Forms can also be obtained from the Designated Branches of SCSBs, the list of which is available on the website of SEBI at www.sebi.gov.in. Application Forms can also be downloaded from the website of NSE at www.nseindia.com.

**AVAILABILITY OF PROSPECTUS:** Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factor contained therein, before applying in the Issue. A full copy of the Prospectus shall be available at the website of SEBI at www.sebi.gov.in; the website of NSE at www.nseindia.com, the website of Lead Manager at www.kslindia.com and the website of the Issuer Company at www.vishnusurya.com.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to the section, "Risk Factors" on page 28 of the Prospectus.

**PRECAUTIONARY NOTICE TO INVESTORS**

Investors are advised to read the Prospectus including the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risk factors on page no. 28 involved. Specific attention of the investors is invited to THAT ANY News/Advertisements/ SMS/ Messages/ Articles and Videos, if any, being circulated in the digital media and/or print media, speculating about the investment opportunity in our Company's issue and about equity shares of our Company being available at premium and/or discount to the Issue price ("Message") during the issue period IS AND/ OR WILL NOT AND/ OR has not been issued by our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies. ANY SUCH MESSAGE IN circulation is misleading & fraudulent advertisement and issued by a third party to sabotage the IPO, our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies and the intermediaries are not involved in any manner whatsoever.

**ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013:**

**Main Objects of the Company as per MoA:** For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 153 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 362 of the Prospectus.

**Liability of Members as per MoA:** The Liability of the members of the Company is Limited.

**Capital Structure:** Authorized Capital of ₹2,50,00,00,000 (Two Crore and Fifty Lakh) Equity shares of ₹10 each Pre-Issue Capital: Issued, Subscribed and Paid-up Capital ₹1,725.97 Lakhs consisting of 1,72,59,671 Equity Shares of ₹10 each. Post Issue Capital: Issued, Subscribed and Paid-up Capital ₹2,46,09,97,97 Lakhs consisting of 2,46,09,97,97 Equity Shares of ₹10 each. For details of the Capital Structure, please refer to the chapter titled "Capital Structure" beginning on page 69 of the Prospectus.

**Names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them:** The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Initial allotment to Mr. R. N. Jayaprakash (100 Equity Shares) and Ms. Bhavani Jayaprakash (100 Equity Shares) being the subscribers to the MOA of our Company.

**All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated September 23, 2023.**

**Investors should read the Prospectus carefully, including the Risk Factors on page 28 of the Prospectus before making any investment decision.**

For Vishnusurya Projects and Infra Limited  
 On behalf of the Board of Directors  
 Sd/-  
 Sanal Kumar V  
 Whole Time Director and CEO  
 DIN: 07546821

Place : Chennai  
 Date : September 25, 2023

Vishnusurya Projects and Infra Limited is proposing, subject to market conditions, an initial public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chennai ("ROC"). The Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.kslindia.com, the website of the NSE i.e. www.nseindia.com, and website of the Issuer Company at www.vishnusurya.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus, which has been filed with the ROC.

The Equity Shares have not been and will not be registered under the US Securities Act, 1933 ("Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. Persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

**KINTECH RENEWABLES LIMITED**  
 CIN: L46102GJ1985PLC013254  
 Registered Office: Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad- 380015  
 Tel: (079)-26303064-74  
 Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034  
 Email: cskintechrenewables@gmail.com Website: www.kintechrenewables.com

**NOTICE OF POSTAL BALLOT/E-VOTING**

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The Company has also offered e-Voting facility for voting in accordance with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Company has engaged National Securities Depository Limited (NSDL) for this purpose. The Board of Directors of the Company have appointed Mr. Jatin Gupta, Practising Company Secretary, as Scrutinizer for conducting the Postal Ballot and e-Voting in a fair and transparent manner.

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(b) The Notice is being sent to all the Members, whose names appear on the Register of Members/Record of Depositories as on September 22, 2023. A person who is not a member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

(c) Any members who have not received the postal ballot notice may apply to the Company at the Company Secretary, at Corporate Office: Unit No. 705 GDITL Tower Plot No. B-8 Netaji Subhash Place, Pitampura, Delhi-110034 or Email: cskintechrenewables@gmail.com.

(d) The members may view the notice of the aforesaid meeting by accessing the following websites: www.kintechrenewables.com website of the Company, www.mcregistrars.com website of our RTA and www.evoting.nsdl.com website of NSDL. The same may also be accessed on the website of Stock Exchange i.e. www.bseindia.com.

(e) The results of the Postal Ballot/e-voting will be declared on or before Thursday, October 26, 2023 at 5:00 PM at the registered office and corporate office of the Company by the Chairman or any other person authorized by him in that behalf. The results alongwith scrutiner's report shall be placed on the website of the Company and communicated to the Stock Exchange where the Company's shares are listed.

Members who have not registered their email address and in consequence could not receive the Postal Ballot Notice may get their email address registered by sending a request alongwith the requisite annexure available on the website of the Company i.e. www.kintechrenewables.com through an email to the RTA at mcscstahmd@gmail.com or to the Company at cskintechrenewables@gmail.com.

Post successful registration of the email, the member would get a soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990 or contact Ms. Pallavi Mhatre, Manager, National Securities Depository Ltd., Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, at the designated email address: pallavi@nsdl.co.in/evoting@nsdl.co.in or at telephone no. +91 22 2499 4545.

By order of the Board  
 For Kintech Renewables Limited  
 Sd/-  
 Sachin Kumar  
 Company Secretary & Compliance Officer

Place: New Delhi  
 Date: September 25, 2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**  
**OPERATING IN EPC, OFF-SHORE CONTRACTS AT MUMBAI, KAKINADA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Process Construction and Technical Services Private Limited U29113MH2006PTC161487
2. Address of the registered office	Office No 8/9, 10, 11, 1st Floor, Shree Ramkrishna Nivas CHS Ltd, Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane, Maharashtra- 400706.
3. URL of website	https://pctsprivltd.com/
4. Details of place where majority of fixed assets are located	Navi Mumbai
5. Installed capacity of main products/services	EPC Company
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at URL:	https://ibbi.gov.in/en/claims/claim-process/U29113MH2006PTC161487
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Interested parties can obtain required information by sending email to: ip.pcts@gmail.com
10. Last date for receipt of expression of interest	11 <sup>th</sup> October 2023
11. Date of issue of provisional list of prospective resolution applicants	21 <sup>st</sup> October 2023
12. Last date for submission of objections to provisional list	26 <sup>th</sup> October 2023
13. Date of issue of final list of prospective resolution applicants	30 <sup>th</sup> October 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 <sup>st</sup> November 2023
15. Last date for submission of resolution plans	1 <sup>st</sup> December 2023
16. Process email id to submit Expression of Interest	ip.pcts@gmail.com

Sd/-  
**CA Sunil Kumar Kabra**  
 IIR/ RP for M/s Process Construction and Technical Services Pvt Ltd.  
 IBBI Registration No.: IBBI/PA-001/IP-P01011/2017-18/11662  
 301, 3<sup>rd</sup> Floor, Reegas Business Center, New Citylight Road,  
 Place: Surat  
 Above Mercedes-Benz Showroom, Bhartana-Vesu, Surat-395007

Date: 26<sup>th</sup> September 2023

**BLS International Services Limited**  
 Regd Office: G-4B-1, Extension Mohan Co-operative Indl. Estate, Mathura Road, New Delhi - 110044  
 CIN: L51909DL1983PLC016907; Website: http://www.blsinternational.com  
 Email: compliance@blsinternational.net; Contact no. +91 11-45795002

**NOTICE FOR THE EQUITY SHAREHOLDERS OF THE COMPANY**  
**SUB: TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND**

This notice is hereby given pursuant to the provisions of Section 124 and other applicable provisions of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments and modifications made thereon, from time to time, ("the Rules") notified by the Ministry of Corporate Affairs, that shares in respect of which dividend has been unpaid or unclaimed by the shareholders for seven consecutive years or more ("such shares") shall be transferred by the Company to the DEMAT account of Investor Education and Protection Fund Authority ("IEPF Authority").

Unclaimed or unpaid Interim dividend for the Financial Year 2016-17 shall be transferred by the Company to the IEPF Authority within statutory period. Hence, all the underlying equity shares in respect of which dividends are unpaid/unclaimed for the last seven consecutive years from the Financial Year 2016-17, have to be transferred to the IEPF Authority as per the rules.

Complying with the requirements set out in the rules, the Company has already communicated to the concerned shareholders individually through speed post, at their latest available address, whose dividends are lying unclaimed since 2016-17 for the seven consecutive years or more and whose equity shares are liable to be transferred to IEPF Authority under the said Rules for advising them to claim the dividend expeditiously.

Shareholders who have not claimed their interim dividend for the year 2016-17 can claim their dividends from the Company or Company's Registrar and Share Transfer Agent (RTA) i.e. Beetal Financial & Computer Services (P) Limited at 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062, Tel. No.: 011-29961281/82, E-mail: beetalrta@gmail.com or on or before December 20, 2023, in order that such shares are not transferred by the Company to the IEPF Authority.

All the valid claim (complete in order of all documents) received in this regard till December 20, 2023 shall be dealt with by the Company according to applicable Laws/ Rules. In case no valid claim has been made, the shares in respect of which dividends are lying unpaid/ unclaimed by December 20, 2023; the Company shall be constrained, without any further notice, to transfer the shares to the IEPF Authority pursuant to the IEPF Rules.

Further, in terms of Rule 6 (3) of the Rules, the Company has also uploaded the statement containing full details of such shareholders and shares due for transfer to the IEPF Authority on its website at www.blsinternational.net. Concerned shareholder(s) may please note that the details uploaded by the Company on its website shall be deemed as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of physical shares to the IEPF Authority.

Members are hereby informed that no claim shall lie against the Company in respect of unclaimed dividend and shares including all benefits accruing on such shares, if any, transferred to the IEPF Authority pursuant to the rules and same can be claimed back by them from the IEPF Authority by following the procedure as prescribed in the rules.

In case of any queries/ clarification, the concerned members may contact the Company or its Registrar and Share Transfer Agent ("RTA") at the following addresses:

<b>BLS International Services Limited</b> Regd. Office: G-4B-1 Extension, Mohan Co-Operative Indl. Estate, Mathura Road New Delhi- 110044 E-mail: compliance@blsinternational.net Tel. +91-11-45795002	<b>Beetal Financial &amp; Computer Services (P) Limited</b> 3rd floor, 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi- 110062 E-mail: beetalrta@gmail.com Tel. No.: 011-29961281/ 82
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For BLS International Services Limited  
 Sd/-  
 Dharak Mehta  
 Company Secretary & Nodal Officer  
 ICSI Membership No.: FCS12878

Place : New Delhi  
 Date : September 26, 2023

This is only an advertisement for information purposes and is not a prospectus announcement.

**VISHNUSURYA**  
**VISHNUSURYA PROJECTS AND INFRA LIMITED**  
 (Formerly known as Vishnusurya Projects and Infra Private Limited)  
 Corporate Identification Number: U63090TN1996PLC035491

Our Company was incorporated as 'Surya Developers and Promoters Private Limited', a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 17, 1996 issued by the Assistant Registrar of Companies, Tamil Nadu. The name of our Company was changed to 'Vishnusurya Logistics Private Limited', pursuant to a fresh certificate of incorporation dated September 1, 2010 issued by the Assistant Registrar of Companies, Tamil Nadu, Chennai, Andaman and Nicobar Islands. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on April 19, 2023 and a fresh certificate of incorporation dated May 12, 2023 was issued by the Registrar of Companies, Chennai consequent upon conversion, recording the change in the name of our Company to 'Vishnusurya Projects and Infra Limited'. For further details in relation to the change in the name and registered office of our Company, see "History and Certain Corporate Matters" beginning on page 153 of the Prospectus.

Registered Office: 2<sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India.  
 Telephone No: +91 44 24950019; E-Mail: cs@vishnusurya.com; Website: www.vishnusurya.com;  
 Contact Person: Vakaday Subramanian Ravikumar, Company Secretary and Compliance Officer

**PROMOTER OF OUR COMPANY: BHAVANI JAYAPRAKASH**

**THE ISSUE**

**INITIAL PUBLIC ISSUE OF 73,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF VISHNUSURYA PROJECTS AND INFRA LIMITED ("VPIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 4,998.00 LAKHS (THE "ISSUE"), OF WHICH 3,70,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 251.60 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION i.e., NET ISSUE OF 69,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 68/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 58/- PER EQUITY SHARE AGGREGATING TO ₹ 4746.40 LAKHS IS HERINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.87% AND 28.36%, RESPECTIVELY, OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10/- EACH.**

**THIS ISSUE IS BEING MADE IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME ("SEBI (ICDR) REGULATIONS"). THIS ISSUE IS A FIXED PRICE ISSUE AND ALLOCATION IN THE NET ISSUE TO THE PUBLIC WILL BE MADE IN TERMS OF REGULATION 253 OF THE SEBI (ICDR) REGULATIONS. FOR FURTHER DETAILS, SEE "ISSUE PROCEDURE" ON PAGE 320 OF THE PROSPECTUS.**

**OPENS ON: FRIDAY, SEPTEMBER 29, 2023**  
**CLOSES ON: WEDNESDAY, OCTOBER 4, 2023**

**ISSUE**

**FIXED PRICE ISSUE AT ₹68/- PER EQUITY SHARE.**  
**THE ISSUE PRICE OF ₹68/- IS 6.8 TIMES OF THE FACE VALUE.**

**MINIMUM LOT SIZE**

**2,000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS**  
**4,000 EQUITY SHARES AND IN MULTIPLES OF 2,000 EQUITY SHARES THEREAFTER FOR OTHER INVESTORS INCLUDING NII/QIB CATEGORY**

**ASBA\***

**Simple, Safe, Smart way of Application - Make use of it!!!**

**\*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**

**MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016. NO CHEQUE WILL BE ACCEPTED.**

**UPI** UPI now available in ASBA for individual UPI Applicants, whose application sizes are up to ₹5.00 lakhs, applying through Registered Brokers, DPs, & RTAs. Applicants to ensure PAN is updated in Bank Account being blocked by ASBA Bank. List of Banks supporting UPI is also available on SEBI at www.sebi.gov.in

For details on the ASBA and UPI process, please refer to the details given in ASBA Form and Abridged Prospectus and also please refer to the section "Issue Procedure" beginning on page 320 of the Prospectus. The process is also available on the website of the Association of Investment Bankers of India and Stock Exchange in the General Information Document. ASBA Forms can be downloaded from the website of NSE at www.nseindia.com and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in.

The Application Forms which do not have the details of the Applicant's depository account including DP ID, PAN, UPI (in case of RIBs using the UPI mechanism) and Beneficiary Account Number shall be treated as incomplete and rejected. In case DP ID, Client ID and PAN mentioned in the Application Form and entered into the electronic system of the stock exchange, do not match with the DP ID, Client ID and PAN available in the depository database, the application is liable to be rejected. Applicants will not have the option of getting allotment of the Equity Shares in physical form. The Equity Shares on allotment shall be traded only in the dematerialised segment of the Stock Exchange.

**LISTING:** The Equity Shares offered through the Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited ("NSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations. Our Company has received an In-Principal approval letter dated September 15, 2023 from NSE for using its name in the Offer Document for listing of our shares on the Emerge Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the NSE.

**DISCLAIMER CLAUSE OF SEBI:** Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, the Draft Prospectus was not filed with SEBI and the SEBI shall not issue any observation on the Offer Document. However, it was furnished to SEBI in soft copy only for your records. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 302 of the Prospectus.

**DISCLAIMER CLAUSE OF NSE:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the 'Disclaimer Clause of NSE' on page 304 of the Prospectus.

<b>LEAD MANAGER TO THE ISSUE</b> <b>KHANDWALA SECURITIES LIMITED</b> Vikas Building, Ground Floor, Green Street, Fort, Mumbai-400 023, Maharashtra, India Telephone: +91 22 40767373 E-mail: rinav@kslindia.com; ipo@kslindia.com Website: www.kslindia.com Investor Grievance E-mail: investorsgrievances@kslindia.com Contact Person: Rinav Manseta/Abhishek Joshi SEBI Registration Number: INM000001899	<b>REGISTRAR TO THE ISSUE</b> <b>CAMEO CORPORATE SERVICES LIMITED</b> Subramanian Building, No.1, Club House Road, Chennai-600 002, Tamil Nadu, India Telephone: +91 44 40020741 / 40020706 / 40020780 / 40020700 Fax: +91 44 28460129; E-mail: priya@cameoindia.com Investor Grievance E-mail: investor@cameoindia.com Website: www.cameoindia.com Contact Person: Sreepriya, K SEBI Registration No.: INR000003753	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b> <b>VISHNUSURYA</b> Vakaday Subramanian Ravikumar 2 <sup>nd</sup> Floor, Qbas Temple Tower, No. 76/25, North Mada Street, Mylapore, Chennai-600 004, Tamil Nadu, India. Email: cs@vishnusurya.com Applicants can contact the Compliance Officer or the LM or the Registrar to the Issue in case of any Pre-Issue or Post-Issue related problems, such as non-receipt of Allotment Advice or credit of allotted Equity Shares in the respective beneficiary account or unblocking of funds etc.
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**CREDIT RATING:** As this is an Offer of Equity Shares there is no credit rating for this Issue.

**DEBENTURE TRUSTEES:** This is an Offer of equity shares; hence appointment of debenture trustee is not required.

**IPO GRADING:** Since the Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading agency.

**BASIS FOR ISSUE PRICE:** The Issue Price is determined by our Company in consultation with the Lead Manager. The financial data presented in the section "Basis for Issue Price" on page 88 of the Prospectus, are based on our Company's restated financial statements. Investors should also refer to the sections titled "Risk Factors" and "Restated Financial Information" on pages 28 and 191, respectively, to get a more informed view before making the investment decision.

**BANKER TO THE ISSUE AND SPONSOR BANK: ICICI BANK LIMITED**

**AVAILABILITY OF APPLICATION FORMS:** The Application Forms and copies of the Prospectus may be obtained from the Registered Office of the Company, Vishnusurya Projects and Infra Limited; the Office of the Lead Manager, Khandwala Securities Limited. Application Forms will also be available at the selected location of Registered Brokers, Banker to the Issue, RTA and Depository Participants. Application Forms can also be obtained from the Designated Branches of SCSBs, the list of which is available on the website of SEBI at www.sebi.gov.in. Application Forms can also be downloaded from the website of NSE at www.nseindia.com.

**AVAILABILITY OF PROSPECTUS:** Investors should note that investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the Risk Factor contained therein, before applying in the Issue. A full copy of the Prospectus shall be available at the website of SEBI at www.sebi.gov.in; the website of NSE at www.nseindia.com, the website of Lead Manager at www.kslindia.com and the website of the Issuer Company at www.vishnusurya.com.

**GENERAL RISKS:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to the section, "Risk Factors" on page 28 of the Prospectus.

**PRECAUTIONARY NOTICE TO INVESTORS**

Investors are advised to read the Prospectus including the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risk factors on page no. 28 involved. Specific attention of the investors is invited to THAT ANY News/Advertisements/ SMS/ Messages/ Articles and Videos, if any, being circulated in the digital media and/or print media, speculating about the investment opportunity in our Company's issue and about equity shares of our Company being available at premium and/or discount to the Issue price ("Message") during the issue period IS AND/ OR WILL NOT AND/ OR has not been issued by our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies. ANY SUCH MESSAGE IN circulation is misleading & fraudulent advertisement and issued by a third party to sabotage the IPO, our Company or any of our Directors, Key Managerial Personnel, Promoters, Promoter Group or Group Companies and the intermediaries are not involved in any manner whatsoever.

**ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013:**

**Main Objects of the Company as per MoA:** For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 153 of the Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 362 of the Prospectus.

**Liability of Members as per MoA:** The Liability of the members of the Company is Limited.

**Capital Structure:** Authorized Capital of ₹2,500.00Lakhs consisting of 2,50,00,000(Two Crore and Fifty Lakh) Equity shares of ₹10 each Pre-Issue Capital: Issued, Subscribed and Paid-up Capital ₹1,725.97 Lakhs consisting of 1,72,59,671 Equity Shares of ₹10 each. Post Issue Capital: Issued, Subscribed and Paid-up Capital ₹2,469.97 Lakhs consisting of 2,46,99,671 Equity Shares of ₹10 each. For details of the Capital Structure, please refer to the chapter titled "Capital Structure" beginning on page 69 of the Prospectus.

**Names of the signatories to the Memorandum of Association of the Company and the number of Equity Shares subscribed by them:** The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association: Initial allotment to Mr. R. N. Jayaprakash (100 Equity Shares) and Ms. Bhavani Jayaprakash (100 Equity Shares) being the subscribers to the MOA of our Company.

**All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated September 23, 2023.**

Investors should read the Prospectus carefully, including the Risk Factors on page 28 of the Prospectus before making any investment decision.

For Vishnusurya Projects and Infra Limited  
 On behalf of the Board of Directors  
 Sd/-  
 Sanal Kumar V  
 Whole Time Director and CEO  
 DIN: 07546821

Place : Chennai  
 Date : September 25, 2023

Vishnusurya Projects and Infra Limited is proposing, subject to market conditions, an initial public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chennai ("ROC"). The Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.kslindia.com, the website of the NSE i.e. www.nseindia.com, and website of the Issuer Company at www.vishnusurya.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details investors should refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus, which has been filed with the ROC.

The Equity Shares have not been and will not be registered under the US Securities Act, 1933 ("Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. Persons" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

